First Lok Sabha III Session (11/02/1953 to 15/05/1953)

· HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 11, 1953

No. 104

1. Oath or Affirmation

Two Members took oath in Hindi.

2. President's Address-laid on the table

Secretary laid on the table of the House a copy of the President's Address to both Houses of Parliament assembled together on the 11th February, 1953.

3. Obituary Reference

The Prime Minister and the Deputy Speaker made references to the passing away of Shri N. Gopalaswami Ayyangar Minister of Defence. A condolence message from the Speaker was also read out in the House

The Deputy Speaker also made references to the passing away of Shri Nalini Ranjan Sarker and Shri V. I. Muniswamy Pillai who were members of the old Central Legislative Assembly and the Constituent Assembly of India, respectively.

(The House adjourned till 2 P.M. on Friday, the 13th February, 1953.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 13, 1953

No. 105

1. Questions

Twenty-eight starred questions (Nos. 1 to 23, 25, 26 and 28 to 30) and twenty-six unstarred questions (Nos. 1 to 16, 18, 21 to 24 and 26 to 30) were put down on the order paper. Starred questions Nos. 24, 27 and 31 were deleted from the list having been transferred to the 23rd, 19th and 18th February, 1953 respectively. Unstarred questions Nos. 17, 19, 20 and 25 were deleted from the list having been transferred to the lists of questions for the 18th, 19th, 23rd and 24th February, 1953 respectively.

Nineteen starred questions (Nos. 1 to 6, 12 to 16, 19 to 23, 25, 26 and 28) were orally answered and supplementary questions were put on seventeen of them. Replies to the remaining questions (including starred questions Nos. 7 to 11, 17 and 18 of which the questioners were absent) were laid on the Table of the House.

2. Message from the Speaker re: Leave of Absence

The Deputy Speaker read out a message from the Speaker asking for leave of absence from the sittings of the House which the House was pleased to grant.

3. Papers laid on the table

- (1) Secretary laid on the table a copy of the statement showing the Bills passed by the Houses of Parliament during the Second Session 1952 and assented to by the President.
 - (2) The following papers were also laid on the table:-
 - (i) A copy of the Report of the Finance Commission to the President together with an Explanatory Memorandum

showing the action taken thereon, in accordance with.

Article 281 of the Constitution.

- (ii) A copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (a) Report of the Tariff Commission on the fair prices of superphosphate for the period from 1st January to 15th August, 1952.
 - (b) Ministry of Commerce and Industry Resolution No. 3-T(1)/52, dated the 22nd December, 1952.
 - (c) Statement under proviso to section 16 (2) of the Tariff Commission Act. 1951 explaining the reasons why a copy each of the documents referred to in (a) and (b) above could not be laid within the prescribed period.
 - (d) Report of the Tariff Commission on the Ball Bearings and Steel Balls Industry, 1952.
 - (e) Ministry of Commerce and Industry Notification No. 18(4)-T.B./52, dated the 10th January, 1953.
 - (f) Ministry of Commerce and Industry Resolution No. 18(4)-T.B./52, dated the 10th January, 1953.

3. Motion in reply to the President's Address

The following motion in reply to the President's Address was moved by Prof. Shriman Narayan Agarwal:—

"That the Members of the House of the People assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 11th February, 1953".

Shri Kotha Raghuramaiah seconded the motion.

Amendments were moved by-

- (1) Dr. Lanka Sundaram.
- (2) Shri M. S. Gurupadaswamy.
- (3) Shri B. S. Murthy.
- (4) Shri Rishang Keishing.
- (5) Shri Nettur P. Damodaran.
- (6) Shri K. S. Raghavachari.
- (7) Dr. N. M. Jaisoorya.
- (8) Shri P. Subba Rao.
- (9) Shri Uma Charan Patnaik

- (10) Shri Tushar Chatterjea.
- (11) Shri Biren Dutt.
- (12) Shri Nikunja Behari Chowdhury.
- (13) Dr. Ch. V. Rama Rao.

The following members took part in the debate:-

- (1) Shri Hirendra Nath Mukerjee.
- (2) Seth Govind Das.
- (3) Shri T. S. Avinashilingam Chettiar.
- (4) Shri Choithram Partabrai Gidwani.
- (5) Shri Satyendra Narayan Sinha.
- (6) Shri V. B. Gandhi.
- (7) Kumari Annie Mascarene.
- (8) Shri Nemi Chandra Kasliwal.
- (9) Prof. C. P. Mathew.
- (10) Shri B. S. Murthy,
- (11) Prof. Diwan Chand Sharma.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Saturday, the 14th February, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief, record of Proceedings]

February 14, 1953

No. 106

1. Questions

Twenty-eight starred questions (Nos. 32 to 48 and 51 to 61) and thirty-five unstarred questions (Nos. 31 to 65) were put down on the order paper. Starred questions Nos. 49 and 50 were deleted from the list having been transferred to the list of questions for the 19th February, 1953. The original notice of unstarred question No. 40 was received in Hindi.

Seventeen starred questions (Nos. 33, 36, 38 to 41, 43 to 45, 47 to 48, 51 to 55 and 57) were orally answered and supplementary questions were put on fifteen of them. Replies to the remaining questions (including starred questions Nos. 32, 34, 35, 37, 42, 46 and 56 of which the questioners were absent) were laid on the Table of the House.

2. Leave of Absence

Shri Sushil Kumar Pateria was granted leave of absence from the sittings of the House upto the 3rd March, 1953.

3. Government Bill withdrawn

The Khadi and Other Handloom Industries (Development) Cess Bill, 1952.

4. Government Bills introduced

- (i) The Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Bill, 1953.
- (ii) The Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill, 1953.

5. Presentation of Reports of Select Committees

The reports of the Select Committees on the following Bills were presented to the House:—

- (1) The Food Adulteration Bill, 1952.
- (2) The Tea Bill, 1952.

6. Extension of time for Presentation of Report of Select Committee

The House adopted the motion for the extension of time for the presentation of the report of the Select Committee on the Estate Duty Bill, 1952, till the 31st March, 1953.

7. Motion in reply to the President's Address

Discussion on the motion in reply to the President's Address moved on the 13th February, 1953, continued.

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Amendments were moved by-

- (1) Shri Choithram Partabrai Gidwani.
- (2) Shri K. Ananda Nambiar,
- (3) Shri Harindranath Chattopadhyaya.
- (4) Dr. N. B. Khare.
- (5) Shri K, Kelappan.
- (6) Shri Kandala Subrahmanyam.
- (7) Shrimati Sucheta Kripalani.
- (8) Shri M. S. Gurupadaswamy.
- (9) Shri Sivamurthi Swami.
- (10) H.H. Maharaja Rajendra Narayan Singh Deo.
- (11) Shri Vishnu Ghanashyam Deshpande.
- (12) Shri Frank Anthony.
- (13) Dr. Manik Chand Jatav-vir.
- (14) Shri B. S. Murthy.
 - (15) Shri B. H. Khardekar.
 - (16) Shri N. R. M. Swami.
 - (17) Shri V. Veeraswamy.
- (18) Shri S. V. L. Narasimham.
 - (19) Shri P. N. Rajabhoj.
 - (20) Shri Nand Lal Sharma.
- (21) Shri Hari Ram Nathani.

The following members took part in the debate:-

- (1) Shri A. K. Basu.
- (2) Dr. N. B. Khare.
- (3) Shri Radha Raman.
- (4) Shri Govind Hari Deshpande.
- (5) Shri G. D. Somani.
- (6) Shrimati B. Khongmen.
- (7) Shri K. Ananda Nambiar.
- (8) Shri Sadath Ali Khan.
- (9) Shri Syamnandan Sahaya.
- (10) H.H. Maharaja Rajendra Narayan Singh Deo.
- (11) Shri Tekur Subrahmanyam.
- (12) Shri Mathura Prasad Mishra.
- (13) Shri M. S. Gurupadaswamy.
- (14) Shri Shankar Shantaram More.
- (15) Shri Nand Lal Sharma.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Monday, the 16th February, 1953.)

M. N. KAUL, Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 16, 1953

No. 107

1. Questions

Twenty-nine starred questions (Nos. 62—87 and 89—91) and seventeen unstarred questions (Nos. 66—77 and 80—84) were put down on the order paper.

Starred question No. 88 and unstarred questions Nos. 78 and 79 were deleted from the list, having been transferred to 26th February 1953, 25th February 1953 and 23rd February 1953, to be answered by the Ministers of Food and Agriculture, Commerce and Industry and Food and Agriculture respectively.

Fourteen starred questions (Nos. 62—75) were orally answered and supplementary questions were put on twelve of them. Replies to the remaining questions were laid on the Table of the House.

2. Papers laid on the Table

Shri C. D. Deshmukh, Minister of Finance, laid on the table, under sub-section (2) of section 21A of the Reserve Bank of India Act 1934, a copy of the Principal and Supplemental Agreements executed between the Rajpramukh of Mysore and the Reserve Bank of India on the 24th December, 1952.

3. Motion in reply to the President's Address

Discussion on the motion in reply to the President's Address moved on the 13th February, 1953, continued.

The following members took part in the debate:-

- (1) Shrimati Vijaya Lakshmi Pandit.
- (2) Shrimati Sucheta Kripalani.
- (3) Shri Harihar Nath Shastri.
- (4) Shri Uma Charan Patnaik.
- (5) Dr. N. M. Jaisoorya.
- (6) Shri N. C. Chatterjee.
- (7) Shri Shyam Nandan Mishra.
- (8) Shri Tek Chand.
- (9) Shri Chimanlal Chakubhai Shah.
 - (10) Shri Sivamurthi Swami.
 - (11) Dr. Lanka Sundaram.
 - (12) Pandit Thakar Das Bhargava.
 - (13) His Highness Maharaja Sri Karni Singhji Bahadur of Bikaner
 - (14) Dr. Ch. V. Rama Rao.
 - (15) Shri M. R. Krishna.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Tuesday, the 17th February, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]
February 17, 1953

No. 108

1. Questions

Are allowed I

Thirty-seven starred questions (Nos. 92 to 100, 102 to 119 and 121 to 130) and twenty-eight unstarred questions (Nos. 85 to 103 and 105 to 113) were put down on the order paper. Starred question No. 101 was deleted from the list. Starred question No. 120 and unstarred question No. 104 were transferred to the lists of questions for the 2nd March and 23rd February, 1953 respectively.

Twelve starred questions (Nos. 92 to 100 and 103 to 105) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred question No. 102 of which the questioner was absent) were laid on the Table of the House.

2. Presentation of Statement regarding Supplementary Demands for Grants for 1952-53

Shri C. D. Deshmukh, Minister of Finance, presented a Statement showing Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) for the year 1952-53.

3. Motion in reply to the President's Address

Discussion on the motion in reply to the President's Address moved on the 13th February, 1953, continued.

The following Members took part in the debate:-

- (1) Dr. Syama Prasad Mookerjee.
- (2) Pandit Algu Rai Shashtri.
- (3) Shri Hari Vinayak Pataskar.

(4) Shri Frank Anthony.

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- (5) Sardar Hukam Singh.
- (6) Shri Rohini Kumar Chaudhuri.
- (7) Maulana Mohammad Saeed Masuodi.
- (8) Shrimati Renu Chakravartty.
- (9) Shri Nettur P. Damodaran.
- (10) Shri R. Velayudhan.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Wednesday the 18th February, 1953.)

M. N. KAUL,
Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]
February 18, 1953

No. 109

1. Questions

Thirty-three starred questions (Nos. 131 to 140, 142 to 149, 151, 153 to 157 and 159 to 167) and forty-six unstarred questions (Nos. 114 to 159) were put down on the order paper. Starred questions Nos. 141, 152 and 158 were transferred to the lists of questions for the 25th February and 2nd March, 1953 respectively. The original notice of unstarred question No. 158 was received in Hindi.

Eighteen starred questions (Nos. 133 to 140, 142 to 148, 151, 153 and 154) were orally answered and supplementary questions were put on seventeen of them. Replies to the remaining questions (including starred questions Nos. 131, 132 and 149 of which the questioners were absent) were laid on the Table of the House.

2. Adjournment motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri M. S. Gurupadaswamy regarding the situation arising out of the sudden closure of manganese mines in Mysore and consequent loss of employment to labourers caused by inadequate supply of wagons by the Railways.

3. Leave of absence

Shri A. K. Gopalan was granted leave of absence from all the sittings of the House during the Third Session.

4. Motion in reply to the President's address

The Prime Minister replied to the debate on the following motion in reply to the President's Address moved on the 13th February, 1953:—

"That the Members of the House of the People assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 11th February, 1953".

All amendments moved to the motion were negatived by the House.

The motion was adopted.

5. The Budget (Railways)

Shri Lal Bahadur Shastri presented a statement of the estimated receipts and expenditure of the Government of India for the year 1953-54 in respect of Railways.

6. Private Member's Bills withdrawn

- (1) The Training and Employment Bill by Dr. Panjabrao S. Deshmukh.
- (2) The Children's Protection Bill by Dr. Panjabrao S. Deshmukh

(The House adjourned till 2 P.M. on Thursday, the 19th February, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 19, 1953

No. 110

1. Questions

Thirty starred questions (Nos. 168—171, 173—195 and 197—199) and thirty unstarred questions (Nos. 160—189) were put down on the order paper. Starred questions Nos. 172 and 196 were deleted from the list.

Twenty starred questions (Nos. 168—171, 174—176, 178-179, 181—183 and 185—192) were orally answered and supplementary questions were put on eighteen of them. Replies to the remaining questions (including starred questions Nos. 173, 177, 180 and 184, of which the questioners were absent) were laid on the Table of the House.

2. Supplementary Demands for Grants for 1952-53

The following Supplementary Demands for Grants for 1952-53 were voted in full:—

Demand No.	Name of Demand	Amount of Demand
		Rs.
	(Ministry of Commerce and Industry)	
I	Ministry of Commerce and Industry	1,92,000
4	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry.	1,46,000
	(Ministry of Communications)	1
10	Miscellaneous Expenditure under the Ministry of Com- munications.	26,000

Demand No.	Name of Demand	Amount of Demand
110.		Rs.
	(Ministry of Finance)	
31	Payments to other Governments, Departments, etc., on account of the Administration of Agency Subjects and Management of Treasuries.	51,000
36	Superannuation Allowances and Pensions	14,00,000
39	Miscellaneous Adjustments between the Union and State Governments	37,000
	(Ministry of Food and Agriculture)	
49	Miscellaneous Expenditure under the Ministry of Food and Agriculture.	6,11,00,000
	(Ministry of Health)	•
53	Miscellaneous Expenditure under the Ministry of Health	13,84,000
	(Ministry of Home Affairs)	
57 ´	Police · · ·	9,94,000
60	Andaman and Nicobar Islands	2,40,000
	(Ministry of Law)	
69	Administration of Justice · · ·	57,000
	(Ministry of Natural Resources and Scientific Research)	
70	Ministry of Natural Resources and Scientific Research	35,000
`	(Ministry of Rehabilitation)	
79	Expenditure on Displaced Persons	1,06,57,000-
	· (Ministry of States)	
87	Relations with States	2,34,000
. 88	Miscellaneous Expenditure under the Ministry of States .	9,30,000
	(Ministry of Transport)	
91	Lighthouses and Lightships	4,99,000
	(Ministry of Production)	
96	Supplies] .	69,86,000
97	Salt	2,00,000
	(Secretariat of the Vice-President)	
103 A	Secretariat of the Vice-President	28,000
	(Ministry of Communications)	
105	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue).	1,00,00,000

Demand No.	Name of Demand	Amount of Demand
		Rs.
**	(Ministry of Finance)	
112	Commuted Value of Pensions	10,77,000
114	Other Capital Outlay of the Ministry of Finance	16,57,36,000
	(Ministry of Irrigation and Power)	
123	Capital Outlay on Multipurpose River Schemes	1,08,30,000
	(Ministry of Natural Resources and Scientific Research)	
124	Other Capital Outlay of the Ministry of Natural Resources and Scientific Research.	82,000
•	(Ministry of States)	
126	Capital Outlay of the Ministry of States	36,17,000

3. The Appropriation Bill-Government Bill Introduced

The Appropriation Bill, 1953.

4. The Appropriation Bill-Government Bill passed

The Appropriation Bill, 1953.

(The House adjourned till 2 p.m. on Friday, the 20th February, 1953.)

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 20, 1953

No. 111

1. Questions

Thirty-one starred questions (Nos. 200, 201 and 203 to 231) and twenty unstarred questions (Nos. 190 to 209) were put down on the order paper. Starred question No. 202 was withdrawn by the Member.

Sixteen starred questions (Nos. 200, 201 and 203 to 216) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions were laid on the Table of the House.

2. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Tridib Kumar Chaudhuri regarding the revision of the minimum wages and other concessions of the Tea-plantation workers by the West Bengal Government on the ground that it was within the competence of that Government and as further the House will have an opportunity of discussing the matter during the debate on the Budget.

3. Messages from the Council of States

Secretary reported two messages from the Council of State that the Council, at its sitting held on the 18th February, 1953, had passed the following two Bills:—

- (1) The Cantonments (Amendment) Bill, 1952.
- (2) The Live-stock Importation (Amendment) Bill, 1953.

4. Bills passed by the Council-laid on the Table

Secretary laid on the table a copy each of the following Bills as passed by the Council of States:—

- (1) The Cantonments (Amendment) Bill, 1952.
- (2) The Live-stock Importation (Amendment) Bill, 1953.

5. Presentation of Reports of the Public Accounts Committee

Shri B. Das presented the following:-

- (1) Fourth Report of the Public Accounts Committee on the 'Import and Sale of Japanese Cloth'; and
- (2) Fifth Report of the Public Accounts Committee on the Appropriation Accounts (Railways) and (Posts and Telegraphs), 1949-50 and Audit Reports thereon.

6. Government Bill Introduced

The Indian Tariff (Amendment) Bill, 1953.

7. Government Bill passed

The Administration of Evacuee Property (Amendment) Bill, 1952.

(The House adjourned till 2 P.M. on Monday, the 23rd February, 1953.)

M. N. KAUL.

Secretary.

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PARLIAMENTARY BULLETIN—FART I

[Brief record of Proceedings]

February 23, 1953

No. 112

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1. Questions

Thirty-nine starred questions (Nos. 232 to 270) and twenty-seven unstarred questions (Nos. 210 to 236) were put down on the order paper. The original notice of unstarred question No. 235 was received in Hindi.

Twenty starred questions (Nos. 232 to 251) were orally answered and supplementary questions were put on eighteen of them. Replies to the remaining questions were laid on the Table of the House.

One short notice question regarding glut of rice in Orissa addressed to the Minister of Food and Agriculture was also put down on the order paper. It was orally answered and supplementary questions were also asked and answered thereon.

2. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri K. Ananda Nambiar regarding the strike of mail van workers of the P. & T. Transport Service, Calcutta and the hunger strike by workers affecting the Postal Services.

3. President's Message

The Deputy Speaker communicated to the House the following message from the President;—

"I have received with great satisfaction—the expression of thanks by the members of the House of the People for the address I delivered to both the Houses of Parliament assembled together on the 11th February, 1953."

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4. Leave of Absence

Shri Shantilal Girdharlal Parikh was granted leave of absence from the sittings of the House up to the 15th March, 1953.

5. The Budget (Railways), 1953-54

General Discussion on the Budget (Railways), 1953-54, commenced. The following members took part in the debate:—

- (1) Shri Frank Anthony.
- (2) Shri Narahar Vishnu Gadgil.
- (3) Shri K. Ananda Nambiar.
- (4) Shri Khandubhai Kasanji Desai.
- (5) Shri R. P. Nevatia.
- (6) Shri Umashanker Muljibhai Trivedi.
- (7) Shri K. A. Damodara Menon,
- (8) Pandit Lingaraj Misra.
- (9) Shri Anirudha Sinha.
- (10) Shri Raghunath Singh.
- (11) Shri V. Veeraswamy.
- (12) Shri Lalit Narayan Mishra.
- (13) Shri G. R. Damodaran.
- (14) Shri N. Sreekantan Nair.
- (15) Shri Beli Ram Das.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Tuesday, the 24th February, 1953.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 24, 1953

No. 113

1. Questions

Forty-six starred questions (Nos. 271—285, 287—315 and 317-318) and twenty-three unstarred questions (Nos. 237—259) were put down on the order paper. Original notice of starred question No. 303 was received in Hindi. Starred questions Nos. 286 and 316 were deleted from the list, having been transferred to 3rd March 1953 and 6th March 1953, respectively.

Twenty starred questions (Nos. 271—273, 275—279, 281—285 and 287—293) were orally answered and supplementary questions were put on sixteen of them. Replies to the remaining questions (including starred questions Nos. 274 and 280, of which the questioner was absent) were laid on the Table of the House.

Starred questions Nos. 271 and 289 were answered together, as relating to the same subject.

2. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri K. Ananda Nambiar regarding the recent firing by police on Kolar Gold field workers.

3. Presentation of Statement regarding Supplementary Demands for Grants (Railways) for 1952-53.

Shri Lal Bahadur presented a Statement showing Supplementary Demands for Grants for expenditure of the Central Government on Railways for the year 1952-53.

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4. The Budget (Railways), 1953-54

General Discussion on the Budget (Railways), 1953-54. was resumed.

The following members took part in the debate:-

- (1) Dr. A. Krishnaswami.
- (2) Shri R. Venkataraman.
- (3) Shrimati Uma Nehru.
- (4) Shri Meghnad Saha.
- (5) Shri Bhagwat Jha 'Azad'.
- (6) Shri A. M. Thomas.
- (7) Shri O. V. Alagesan.
- (8) Shri Harindranath Chattopadhyaya.
- (9) Shri Jaswantraj Mehta.
- (10) Shri Muhammed Khuda Bukhsh.
- (11) Shri Mahendra Nath Singh.
- (12) Dr. Lanka Sundaram.
- (13) Shri Hanumantrao Ganeshrao Vaishnav.
- (14) Shri Amjad Ali.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Wednesday, the 25th February, 1953.)

M. N. KAUL.

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 25, 1953

No. 114

1. Questions

Forty starred questions (Nos. 319 to 358) and thirty-one unstarred questions (Nos. 260 to 275 and 277 to 291) were put down on the order paper. Unstarred question No. 276 was transferred to the list of questions for the 2nd March, 1953. The original notice of starred question No. 354 was received in Hindi.

Twenty-two starred questions (Nos. 320 to 333, 336, 338 to 341, 343, 344 and 346) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including starred questions Nos. 319, 334, 335, 337, 342, 344 and 345 of which the questioners were absent) were laid on the Table of the House.

2. Message from the Council of States

The Secretary reported a message from the Council of States that the Council had no recommendation to make to the House of the People in regard to the Appropriation Bill, 1953, which was passed by the House of the People at its sitting held on the 19th February, 1953.

3. The Budget (Railways), 1953-54

General Discussion on the Budget (Railways), 1953-54, was resumed.

The following members took part in the debate:-

- (1) Shri Hirendra Nath Mukerjee.
- (2) Shri Purushottamdas Tandon.

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- (3) Shri Upendranath Barman.
- (4) Dr. Syama Prasad Mookerjee.
- (5) Shri G. D. Somani.
- (6) Shrimati Ammu Swaminadhan,
- (7) Shri K. Kelappan.
- (8) Shri T. N. Vishwanatha Reddy,
- (9) Shri C. R. Narasimhan.
- (10) Shri Nand Lal Sharma.
- (11) Shri Balwant Sinha Metha.
- (12) Shri A. V. Thomas.
- (13) Shri Debeswar Sarmah,
- (14) Shri M. D. Ramasami.
- (15) Sardar Amar Singh Saigal.
- (16) Giani Gurmukh Singh Musafir,
- (17) Shri Bhagwandutt Shastri.
- (18) Shri Mulchand Dube.
- (19) Shri Moreshwar Dinkar Joshi.

The debate was not concluded,

(The House adjourned till 2 P.M. on Thursday, the 26th February, 1953.)

M. N. KAUL,

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Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 26, 1953

No. 115

1. Questions

Thirty-four starred questions (Nos. 359 to 390, 392 and 394) and thirty-two unstarred questions (Nos. 292 to 323) were put down on the order paper. Starred questions Nos. 391 and 393 were deleted from the list having been transferred to the list of questions for the 6th and 5th March, 1953 respectively. The original notice of unstarred question No. 320 was received in Hindi.

Twenty-four starred questions (Nos. 359 to 362, 364 to 369, 371, 372, 375, 377 to 382 and 386 to 390) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 363, 370, 373, 374, 376 and 383 to 385 of which the questioners were absent) were laid on the Table of the House.

2. Leave of Absence

Shri Murli Manohar was granted leave of absence from all the sittings of the House during the Third Session up to the 28th February, 1953.

3. The Budget (Railways), 1953-54

Shri Lal Bahadur, Minister of Railways and Transport, replied to the General Discussion on the Budget (Railways) 1953-54.

The discussion was concluded.

4. The Budget (Rallways), 1953-54—Demands for Grants

Discussion on Demands for Grants Nos. 1, 4 and 6 in respect of Railways commenced.

Fifty-one cut motions—of which twenty-seven were on Demand No. 1, twenty-three on Demand No. 4 and one on Demand No. 6—were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Friday, the 27th February, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

February 27, 1953

No. 116

1. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri P. Subba Rao regarding the accident to Gaya—Moghulsarai Passenger on the 26th February, 1953.

2. Message from the Council of States

The Secretary reported a message from the Council of States that the Council, at its sitting held on the 25th February, 1953, had passed the Administration of Evacuee Property (Amendment) Bill, 1952, passed by the House on the 20th February, 1953, with an amendment and had returned the Bill with the request that the concurrence of the House to the amendment be communicated to the Council.

3. Bill as amended by the Council-laid on the Table

Secretary laid on the Table a copy of the following Bill which had been returned by the Council of States with an amendment:—

The Administration of Evacuee Property (Amendment) Bill, 1952.

4. Government Bills introduced

- (1) The Union Duties of Excise (Distribution) Bill, 1953.
- (2) The Hyderabad Paper Currency Repealing Bill, 1953.

5. The Budget (Railways), 1953-54—Demands for Grants

Further discussion on the following Demands for Grants in respect of Railways under the heads mentioned below concluded and the Demands for Grants were voted in full:—

No. of Demand	Name of Demand	Amount of Demand
1	Railway Board	Rs. 34,61,000
4	Ordinary Working Expenses—Administration .	26,73,31,000
6	Ordinary Working Expenses—Operating Staff .	42,33,81,000

All the cut motions moved on Demands Nos. 1, 4 and 6 on the 26th and 27th February, 1953, were negatived by the House.

6. The Budget (General), 1953-54

Shri C. D. Deshmukh, Minister of Finance, presented a statement of the estimated receipts and expenditure of the Government of India for the year 1953-54.

7. Government Bill introduced

The Finance Bill 1953.

(The House adjourned till 2 P.M. on Monday the 2nd March, 1953).

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 2, 1953

No. 117

Questions

Forty-two starred questions (Nos. 395—436) and twenty-six unstarred questions (Nos. 324—326 and 328—350) were put down on the order paper. Unstarred question No. 327 was deleted from the list, having been transferred to 11th March 1953. Original notices of unstarred questions Nos. 348, 349 and 350 were received in Hindi.

Twenty-three starred questions (Nos. 395—415, 417-418) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions (including starred question No. 416, of which the questioner was absent) were laid on the Table of the House.

2. The Budget (Railways), 1953-54-Demands for Grants

The following Demands for Grants for 1953-54 in respect of Railways under the heads mentioned below were voted in full:—

De- mand No.		Rs.
3 5	Miscellaneous Expenditure	1,26,95,000 66,13,74,000
7	Ordinary Working Expenses—Operation (Fuel)	22,78,37,000
8	Ordinary Working Expenses-Operation other than Staff and Fuel.	14,35,13,000
9	Ordinary Working Expenses—Miscellaneous Expenses	40,60,65,000

		_	
De- mand No-			Rs.
9A	Ordinary Working Expenses—Labour Welfare		4,39,48,000
10	Payments to Indian States and Companies		31,79,000
11	Appropriation to Depreciation Reserve Fund		30,00,00,000
12A	Open Line Works—(Revenue)—Labour Welfare		1,23,68,000
12B	Open Line Works—(Revenue)—Other than Labour Welfare		4,45,03,000
13	Appropriation to Development Fund	•	9,31,00,000
15	Construction of New Lines-Capital and Depreciation Fund		1,68,23,000
16	Open Line Works-Additions		1,88,54,44,000
17	Open Line Works-Replacements		. 43,45,36,000
18	Open Line Works-Development Fund		13,78,27,000
19	Capital Outlay on Vizagapatem Port		43,62,000
20	Dividend payable to General Revenues		34,76,94,000

Fifty cut motions—of which ten were moved on Demand No. 3, two on Demand No. 7, six on Demand No. 9, ten on Demand No. 9A, one on Demand No. 10, fifteen on Demand No. 15, five on Demand No. 18, and one on Demand No. 20,—were negatived by the House.

3. Government Bill introduced.

The Appropriation (Railways) Bill, 1953
 The House adjourned till 2 P.M. on Tuesday, the 3rd March 1953.)

PARLIAMENTARY, BULLETIN-PART I

[Brief record of Proceedings]

March 3, 1953.

No. 118

1. Questions

Thirty-seven starred questions (Nos. 437 to 469, 471 and 474 to 476) and thirteen unstarred questions (Nos. 351 to 363) were put down on the order paper. Starred question No. 470 was transferred to the list of questions for the 9th March, 1953. Starred questions Nos. 472 and 473 were deleted from the list. Original notices of starred question No. 474 and unstarred question No. 361 were received in Hindi.

Twenty-two starred questions (Nos. 437 to 439, 442 to 451, 453 to 458 and 460 to 462) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 440, 441, 452 and 459 of which the questioners were absent) were laid on the Table of the House.

2. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Hirendra Nath Mukerjee regarding the visit of four United States Destroyers to Calcutta.

3. Papers Laid on the Table

The following papers were laid on the table of the House:—

- (1) A copy of each of the following Notifications issued by the Ministry of Works, Housing and Supply:—
 - (i) Notification No. 10739-WII/52, dated the 29th December, 1952.

- (ii) Notification No. 665-WII/53, dated the 16th January, 1953.
- (iii) Notification No. 1526-WII/53, dated the 5th February, 1953.
- (2) A copy of each of the following Notifications making certain further amendments to the Cinematograph (Censorship) Rules, 1951:—
 - (i) Notification No. 35/23/51-F(C.C.R.A./4), dated 29th December, 1952, S.R.O. 85.
 - (ii) Notification No. 35/23/51-F(C.C.R.A./5), dated 12th January 1953, S.R.O. 143.
 - (iii) Notification No. 6/1/53-FII(C.C.R.A./6), dated 6th February, 1953, S.R.O. 309.

4. Appropriation (Railways) Bill—Government Bill Passed Appropriation (Railways) Bill, 1953.

5. The Budget (General), 1953-54—Demands for Grants on Account

The following Demands for Grants on Account for 1953-54 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand.	Amount of Demand.
	(Ministry of Commerce and Industry.)	Rs.
1	Ministry of Commerce and Industry	6,02,000
2	Industries	99,18,000
3	Commercial Intelligence and Statistics	4,36,000
4	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry.	3,35,000
	(Ministry of Communications)	
5	Ministry of Communications	1,01,000
6	Indian Posts and Telegraphs Department (Including Working Expenses).	3,66,69,000
7	Meteorology	9,08,000
8	Overseas Communications Service	7,58,000
9	Aviation	24,61,000
10	Miscellaneous Departments and Expenditure under the Ministry of Communications.	69,000

Number of Demand	Name of Demand	Amount of Demand
	(Ministry of Defence)	Rs.
11	Ministry of Defence	2 18 000
12	Defence Services—Effective—Army	2,18,000
13	Defence Services—Effective—Navy	94,32,000
	Defence Services—Effective—Air Force	2,14,94,000
14	Defence Services—Enerctive—Air Force Defence Services—Non Effective Charges	
16	Miscellaneous Expenditure under the Ministry of De-	1,30,57,000 42,000
	fence.	
	(Ministry of Education)	2,76,000
17	Ministry of Education	
18	Archaeology	3,69,000
19	Other Scientific Departments	15,99,000
20	Education	40,67,000
21	Miscellaneous Departments and Expenditure under the Ministry of Education.	2,52,000
	(Ministry of External Affairs)	
22	Tribal Areas	31,54,000
23	External Affairs	46,93,000
24	Chandernagore	1,94,000
25	Miscellaneous Expenditure under the Ministry of External Affairs.	32,000
	(Ministry of Finance)	
26	Ministry of Finance	12,03,000
27	Customs	28,12,000
28	Union Excise Duties	45,36,000
29	Taxes on Income including Corporation Tax	28,40,000
30	Opium	2,56,13,000
31	Stamps	9,96,000
32	Payments to other Governments, Departments, etc. on account of the Administration of Agency Subjects and management of	92,000
33	Treasuries. Audit	58,99,000
34	Currency	13,70,000

Number of Deman	Name of Demand	Amount of Demand
		Rs.
ამაქნ 35	1	9
36		8,02,000
37		1,90,000
38	1	55,24,000
er 33	Ministry of Finance. Ministry of Finance.	16,71,000
· 39	Grants-in-aid to States	3,57,47,000
40	Miscellaneous Adjustments between the Union and State Governments.	15,000
41	Extraordinary Payments	1,91,01,000
42	Pre-partition Payments	16,20,000
	(Ministry of Food and Agriculture)	
43	Ministry of Food and Agriculture	3,90,000
44	Forest	2,80,000
45	Agriculture	30,69,000
46	Civil Veterinary Services	3,08,000
47	Miscellaneous Expenditure under the Ministry of Food and Agriculture.	6,11,000
	(Ministry of Health)	
48	Ministry of Health	53,000
49	Medical Services	8,95,000
50	Public Health	9,59,000
51	Miscellaneous Expenditure under the Ministry of Health .	6,36,000
	(Ministry of Home Affairs).	
52	Ministry of Home Affairs .	10,68,000
53	Cabinet	1,99,000
54	Delhi	12,60,000
55	Police	5,76,000
56	Census	87,000
57	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs.	92,000
	Andaman and Nicobar Islands	V-1
	15 Tarids	14,66,000

Number of Demand	Name of Demand		Amount of Demand
			Rs.
	(Ministry of Information and Broadcasting)		,
59	Ministry of Information and Broadcasting	•	8,55,000
60	Broadcasting	•	19,06,000
	(Ministry of Irrigation and Power)	,	
61	Ministry of Irrigation and Power		66,000
62	Irrigation (including Working Expenses), Navigation, Emi ment and Drainage Works (met from Revenue).	ank-	2,000
63.	Multipurpose River Schemes		3,80,000
64	Miscellaneous Departments and Expenditure under the M try of Irrigation and Power.	linis-	3,37,000
	(Ministry of Labour)		,
65	Ministry of Labour		2,44,000
66	Chief Inspector of Mines		74,000
67	Miscellaneous Departments and Expenditure under the M try of Labour.	inis-	26,49,000
68	Employment Exchanges and Resettlement	•	11,32,000
69	Civil Defence		10,000
	(Ministry of Law).		
70	Ministry of Law	•	14,62,000
71	Administration of Justice		16,000
	(Ministry of Natural Resources and Scientific Research)		
72	Ministry of Natural Resources and Scientific Research .		60,000
73	Survey of India		8,69,000
74	Botanical Survey	.	22,000
75	Zoological Survey		36,000
76	Geological Survey		4,28,000
77	Mines	٠.	1,79,000
78	Scientific Research		26,35,000
79	Miscellaneous Departments and Expenditure under the M try of Natural Resources and Scientific Research.	inis-	1,000

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	(Parliamentáry Affairs)	
8 o	Department of Parliamentary Affairs	10,000
	(Ministry of Production)	
81	Ministry of Production .	62,000
82	Salt	10,49,000
83	Other Organisations under the Ministry of Production	29,83,000
84	Miscellaneous Departments and Expenditure under the Ministry of Production.	15,36,000
	(Ministry of Rehabilitation)	
85	Ministry of Rehabilitation	1,65,000
86	Expenditure on Displaced Persons	1,05,63,000
87	Miscellaneous Expenditure under the Ministry of Rehabilitation.	3,000
	(Ministry of States):	
88	Ministry of States	97,000
89	Privy Purses and Allowances of Indian Rulers	64,000
90	Kutch	9,26,000
91	Bilaspur	2,13,000
92	Manipur	5,29,000
93	Tripura	10,11,000
⁴ 94	Relations with States	5,18,000
95	Miscellaneous Expenditure under the Ministry of States .	4,97,000
j	(Ministry of Transport)	
96	Ministry of Transport	2,59,000
97	Ports and Pilotage	5,20,000
98	Lighthouses and Lightships	6,64,000
99	Central Road Fund	40,94,000
100	Communications (including National Highways)	39,37,000
101	Miscellaneous Expenditure under the Ministry of Transport	36,000

Number of Demand	Name of Demand	Amount of Demand
	(Ministry of Works, Housing and Supply)	Rs.
102	Ministry of Works, Housing and Supply	1,82,000
103	Supplies	22,97,000
104	Other Civil Works	1,23,11,000
105	Stationery and Printing	41,12,000
106	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply.	3,87,000
	- (Parliament)	
107	Parliament	11,32,000
108	Miscellaneous Expenditure under the Parliament Secretariat	2,000
	(Secretariat of the Vice-President)	
109	Secretariat of the Vice-President	7,000
	(Ministry of Commerce and Industry)	
110	Capital Outlay of the Ministry of Commerce and Industry .	51,90,000
1	(Ministry of Communications)	,
111	Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue).	97,07,000
112	Capital Outlay on Civil Aviation	19,33,000
113	Other Capital Outlay of the Ministry of Communications .	9,63,000
	(Ministry of Defence)	
114	Defence Capital Outlay	1,50,00,000
	(Ministry of Education)	
115	Capital Outlay of the Ministry of Education	50,000
	(Ministry of Pinance)	
116	Capital Outlay on the India Security Press	65,000
117	Capital Outlay on Currency	20,000
118	Capital Outlay on Mints	4,20,000
119	Commuted Value of Pensions	8,65,000
120	Payments to Retrenched Personnel	15,000
121	Other Capital Outlay of the Ministry of Finance	59,25,000
122	Loans and Advances by the Central Government	2,22,69,000

Number of Demand	Name of Demand	Amount of Demand
	(Ministry of Food and Agriculture)	. Rs.
123	Capital Outlay on Forests	1,93,000
124	Purchases of Foodgrains	50,00,00,000
125	Other Capital Outlay of the Ministry of Food and Agriculture. (Ministry of Health)	1,65,62,000
126	Capital Outlay of the Ministry of Health	28,01,000
	(Ministry of Home Affairs)	,
127	Capital Outlay of the Ministry of Home Affairs	2,39,000
	(Ministry of Information and Broadcasting)	
128	Capital Outlay on Broadcasting.	5,94,000
	(Ministry of Irrigation and Power)	
129	Capital Outlay on Multipurpose River Schemes	31,65,000
130	Other Capital Outlay of the Ministry of Irrigation and Power	43,34,000
	(Ministry of Labour)	
131	Capital Outlay of the Ministry of Labour	38,000
	(Ministry of Natural Resources and Scientific Research)	
132	Other Capital Outlay of the Ministry of Natural Resources and Scientific Research.	5,92,000
	(Ministry of Production)	
133	Capital Outlay of the Ministry of Production .	33,54,000
	(Ministry of Rehabilitation)	
134	Capital Outlay of the Ministry of Rehabilitation	2,08,000
	(Ministry of States)	
135	Capital Outlay of the Ministry of States	33,40,000
	(Ministry of Transport)	
136	Capital Outlay on Ports	26,71,000
137	Capital Outlay on Roads	72,32,000
138	Other Capital Outlay of the Ministry of Transport	18,96,000
	(Ministry of Works, Housing and Supply)	
139	New Delhi Capital Outlay	21,56,000
140	Capital Outlay on Buildings	77,15,000
141	Other Capital Outlay of the Ministry of Works, Housing and Supply.	74,000

6. The Appropriation (Vote on Account) Bill—Government Bill introduced

The Appropriation (Vote on Account) Bill, 1953.

7. The Appropriation (Vote on Account) Bill—Government Bill passed

The Appropriation (Vote on Account) Bill, 1953.

8. Supplementary Demands for Grants in respect of Railways for 1952-53

The following Supplementary Demands for Grants in respect of Railways for 1952-53 under the heads mentioned below were voted in full:—

Number of Demand.	Name of Demand		Amount of Demand.
		-	
3	Miscellaneous Expenditure		Rs. 18,62,000
4	Ordinary Working Expenses-Administration .		53,00,000
5	Ordinary Working Expenses—Repairs and Maintenance		1,62,20,000
7	Ordinary Working Expenses-Operation (Fuel)		64 , 09 ,0 00
9-A	Ordinary Working Expenses—Labour Welfare		31,73,000
15	Construction of New Lines	•	25,00,000
20	Dividend Payable to General Revenues	/3/	11,22,000 53 (Leat har

9. The Appropriation (Railways) Bill (Supplementary Grants)— Government Bill introduced

The Appropriation (Railways) Bill (Supplementary Grants), 1953.

10. The Appropriation (Railways) Bill (Supplementary Grants)— Government Bill passed

The Appropriation (Railways) Bill (Supplementary Grants), 1953.

11. Government Bill passed

The Union Duties of Excise (Distribution) Bill, 1953.

(The House adjourned till 2 P.M. on Wednesday, the 4th March, 1953.)

PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

March 4, 1953

No. 119

1. Questions

Forty starred questions (Nos. 477 to 516) and thirty-nine unstarred questions (Nos. 364 to 402) were put down on the order paper. Original notices of unstarred questions Nos. 395 and 400 were received in Hindi.

Twenty-seven starred questions (Nos. 477, 478, 480, 481, 484, 485, 489 to 492, 494 to 508. 510 and 511) were orally answered and supplementary questions were asked on twenty-three of them. Replies to the remaining questions (starred questions Nos. 479, 482, 483, 486 to 488, 493 and 509 of which the questioners were absent) were laid on the Table of the House.

Two short notice questions regarding (i) Influenza epidemic and (ii) Food scarcity in Rajasthan addressed to the Ministers of Health and Food and Agriculture were also put down on the order paper. These were orally answered and supplementary questions were also asked and answered thereon.

2. Papers laid on the Table

- Shri O. V. Alagesan laid on the table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following notifications issued by the Chief Commissioner, Bilaspur (Simla Hills):—
 - (i) Notification No. TA(AD)25/78/52, dated the 18th July, 1952; and
 - (ii) Notification No. TA(AD)25/140/51, dated the 6th July, 1951, containing the Bilaspur Motor Vehicles Rules, 1951.

3. The Budget (General) 1953-54

General Discussion on the Budget (General), 1953-54, commenced. The following members took part in the debate:—

- (1) Dr. Syama Prasad Mookerjee.
- (2) Shri Harekrushna Mahtab.
- (3) Shri Ghamandi Lal Bansal.
- (4) Shri Hirendra Nath Mukerjee.
- (5) Shri Banarsi Prasad Jhunjhunwala.
- (6) Shri Mulchand Dube.
- (7) Shri K. S. Raghavachari.
- (8) Shri U. R. Bogawat.

The discussion was not concluded.

4. Government Bill passed

The Indian Tariff (Amendment) Bill, 1953 (passed as amended).

(The House adjourned till 2 P.M. on Thursday, the 5th March, 1953.)

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 5, 1953

No. 120

1. Questions

Ĭ

Thirty-seven starred questions (Nos. 517—553) and twelve unstarred questions (Nos. 403—414) were put down on the order paper. Original notices of starred questions Nos. 551 and 553 were received in Hindi.

Twenty-eight starred questions (Nos. 517—523, 527-528, 532—541, 544—546, and 548—553) were orally answered. Supplementary questions were put on twenty-five of them. Starred questions Nos. 524—526, 529, 530 and 547 were not put by the Members. Replies to the remaining questions (including starred questions Nos. 531 and 542, of which the questioners were absent) were laid on the Table of the House.

2. Adjournment Motions

- (1) The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Hirendra Wath Mukerjee, on the subject of eviction of persons in occupation of No. 1 Windsor Place.
- (2) Also, the Deputy Speaker disallowed two adjournment motions regarding the suspension of the Constitution in P. E. P. S. U. given notice of by Sardar Hukam Singh and Sri Bahadur Singh and Shri Ajit Singh.

3. Papers laid on the Table

Dr. Kailas Nath Katju, Minister of Home Affairs and States, laid the following papers on the Table:—

(i) A copy of the Proclamation issued by the President on the 4th March, 1953, under Clause (1) of Article 356 of

the Constitution, assuming to himself all tunctions of the Government of the State of Pattala and East Punjab States Union.

(ii) A copy of the Order made by the President in pursuance of sub-clause (i) of clause (c) of the said Proclamation.

4 6. See Corregement with Mulestin /50 dt - 16/6/53

The Budget (General) 1953-54 General Discussion

General Discussion on the Budget (General) 1953-54, was resumed.

The following members took part in the Debate:-

- 1. Shri N. C. Chatterjee.
- 2. Shri Tribhuan Narayan Singh,
- 3. Shri P. Natesan.
- 4. Dr. Lanka Sundaram.
- 5. Babu Ram Narayan Singh.
- 6. Shri Lokenath Mishra.
- 7. Shri Ahmed Mohiuddin,
- 8. Shri Choithram Partabrai Gidwani.
- 9. Shri C. P. Matthen.
- 10. Shri Kamakhya Prasad Tripathi.
- 11. Shri N. R. M. Swamy.
- 12. Shri Jaswantraj Mehta.
- 13. Shri Biswa Nath Roy.
- 14. Pandit Dwarks Nath Tiwary.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Friday, the 6th March, 1953).

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 6, 1953

No. 121

1. Obituáry Reference

The Prime Minister and the Deputy Speaker made references to the passing away of Marshal Stalin. After the references, the House stood in silence for some time as a mark of respect.

The Deputy Speaker thereafter announced that the House would not sit for the rest of the day.

(The House adjourned till 2 P.M. on Monday, the 9th March, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 9, 1953

No. 122

1. Questions

Thirty-four starred questions (Nos. 585 to 589 and 591 to 619) and thirty-nine unstarred questions (Nos. 430, 431 and 433 to 469) were put down on the order paper. Starred question No. 590 and unstarred question No. 432 were transferred to the lists of questions for the 18th March and 19th March, 1953 respectively. Original notices of unstarred questions Nos. 465, 466, 467 and 469 were received in Hindi.

Nineteen starred questions (Nos. 591, 592, 594, 595, 597, 598, 600, 601, 603, 604, 606, 608, 610, 611, 613 to 615, 618 and 619) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions (including starred questions Nos. 585 to 589, 593, 596, 599, 602, 605, 607, 609, 612, 616 and 617 of which the questioners were absent) were laid on the Table of the House.

The replies to thirty-one starred questions (Nos. 554 to 584) and fifteen unstarred questions (Nos. 415 to 429), which were put down on the order paper for the 6th March, 1953 were laid on the Table at the meeting held to-day, the meeting for the 6th March, 1953 having been adjourned without transacting any business.

2. Intimation regarding arrest of Members of Parliament

The Deputy Speaker informed the House that he had received a letter from the District Magistrate, Delhi, intimating that Dr. Syama Prasad Mookerjee, Shri N. C. Chatterjee and Shri Nand Lal Sharma,

Members of the House of the People had been arrested under section 188 I.P.C.

The Deputy Speaker then read out a joint letter by Dr. Syama Prasad Mookerjee, Shri N. C. Chatterjee and Shri Nand Lal Sharma, informing the Speaker that they had been detained in jail by the Delhi Administration and could not therefore attend the sittings of the House.

3. Adjournment Motions

The Deputy Speaker withheld his consent to the moving of the following adjournment motions given notice of by—

- (i) Shri Hirendra Nath Mukerjee regarding police firing on refugees at the Yole Camp (Punjab);
- (ii) Shrimati Sucheta Kripalani, Shri Shankar Shantaram More, and Shri B. Ramachandra Reddi regarding the arrest in Delhi of three members of the House of the People;
- (iii) Babu Ram Narayan Singh, Dr. A. Krishnaswami and Kumari Annie Mascarene regarding the prohibitory order banning processions in Delhi;
- (iv) Shri Umashanker Muljibhai Trivedi regarding the interference by the Government with the rights of three members of the House of the People; and
- (v) Shri Vishnu Ghanashyam Deshpande regarding lathi charge and use of tear gas on public meeting in Bara Tuti, Delhi on the 8th March, 1953.

4. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri N. C. Chunder who was a member of the old Central Assembly.

5. Message from the Council of States

Secretary reported a message received from the Council of States that the Council had no recommendations to make in regard to the following Bills:—

- (1) The Appropriation (Railways) Bill, 1953.
- (2) The Appropriation (Railways) No. 2 Bill, 1953.
- (3) The Appropriation (Vote on Account) Bill, 1953.

6. The Budget (General) 1953-54—General Discussion

General Discussion on the Budget (General) 1953-54, was resumed.

The following members took part in the Debate:-

- 1. Shri Tulsidas Kilachand
- 2. Shri Banarsi Prasad Sinha.
- 3. Pandit Chatur Narain Malviya.
- 4. Shri M. D. Ramasami.
- 5. Shri N. Rachiah.
- 6. Shri Radheshyam Ramkumar Morarka.
- 7. Shri B. H. Khardekar.
- 8. Shri Syamnandan Sahaya.
- 9. Shri Fulsinhji B. Dabhi.
- 10. Shri Nalla Reddi Naidu.
- 11. Shri N. M. Lingam.
- 12. Shri P. N. Rajabhoj.
- 13. Shri V. P. Nayar.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Tuesday, the 10th March, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 10, 1953

No. 123

1. Questions

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Thirty-six starred questions (Nos. 620—655) and sixteen unstarred questions (Nos. 470—485) were put down on the order paper. Original notice of starred question No. 650 was received in Hindi.

Twenty-six starred questions (Nos. 620, 623, 624, 626—630, 632—634, 637, 638, 640, 642—650, 652, 653, and 655) were orally answered and supplementary questions were put on twenty-three of them. Replies to the remaining questions (including starred questions Nos. 621, 622, 625, 631, 635, 636, 639, 641, 651 and 654, of which the members were absent) were laid on the Table of the House.

2. Statement by the Minister of Home Affairs and States

Dr. Kailas Nath Katju, Minister of Home Affairs and States, made a statement regarding the incidents which took place at Bara Tuti, Delhi, on the 8th March, 1953.

3. The Budget (General) 1953-54—General Discussion

General Discussion on the Budget (General), 1953-54, was resumed.

The following members took part in the debate:-

- Shri Narhar Vishnu Gadgil.
- 2. Dr. A. Krishnaswami.
- 3. Col. B. H. Zaidi.
 - 4. Shri Khandubhai Kasanji Desai.
 - 5. Dr. N. M. Jaisoorya.

- 6. Dr. Syed Mahmud.
- 7. Shrimati Sushama Sen.
- 8. Shri Anandchand.
- 9. Shri Amarnath Vidyalankar.
- 10. Shri Radhelal Vyas.
- 11. Shri G. D. Somani.
- 12. Dr. Mono Mohon Das.
 - 13. Shri V. Muniswamy Avl. Thirukuralar.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Wednesday, the 11th March, 1953).

Corrigendum

In Parliamentary Bulletin—Part I, dated the 3rd March, 1953, in para. 8, at the end insert the following sub-para:—

"Five cut motions—of which three were moved on Demand No. 3, one on Demand No. 9A, and one on Demand No. 15 were negatived by the House."

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 11, 1953

No. 124

1. Questions

Forty-four starred questions (Nos. 656 to 683, 685 to 695 and 697 to 701) and twenty-three unstarred questions (Nos. 486, 487, and 489 to 509) were put down on the order paper. Starred questions Nos. 684, 696 and 702 were transferred to the lists of questions for the 18th, 17th and 24th March, 1953 respectively. Unstarred Question No. 488 was transferred to the list of questions for the 18th March, 1953.

Twenty-three starred questions (Nos. 656 to 665, 667 to 673, 675, 676, 679 and 681 to 683) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 666, 674, 677, 678, and 680 of which the questioners were absent) were laid on the Table of the House.

A short notice question regarding the ban on export of scrap mica addressed to the Minister of Commerce and Industry was also put down on the order paper. The question was orally answered and supplementary questions were also asked and answered thereon.

2. Obituary Reference

The Deputy Speaker made a reference to the passing away of Prof. K. T. Shah, who was a member of the provisional Parliament.

3. Messages from the Council of States

'Secretary reported two messages received from the Council of States that the Council had no recommendations to make in regard to the following Bills:—

- (1) The Union Duties of Excise (Distribution) Bill, 1953.
- (2) The Indian Tariff (Amendment) Bill, 1953.

4. Government Bill Introduced

The Salaries and Allowances of Officers of Parliament Bill, 1953.

5. The Budget (General) 1953-54—General Discussion

General Discussion on the Budget (General) 1953-54, was resumed.

The following members took part in the debate.-

- 1. Shri V. Muniswamy Avl. Thirukuralar.
- 2. Shrimati Maniben Vallabhbhai Patel.
- 3. Shri C. Ramasamy Mudaliar.
- 4. Shri Eacharan Iyyani.
- 5. Shri Ramananda Das.
- 6. Shri Birbal Singh.
- 7. Prof. Ram Saran.
- 8. Shri S. C. Balakrishnan.
- 9. Shrimati Sucheta Kripalani.
- 10. Shri Purushottamdas Tandon.
- 11. Shri Shankar Shantaram More.
- Pandit Sheo Narayan Fotedar.
- 13. Shri Jaipal Singh.
- Shri Kadyala Gopala Rao.
- 15. Shri N. Somana.
- 16. Sardar Lal Singh.

Shri C. D. Deshmukh Minister of Finance, replied to the debate but the speech was not concluded.

(The House adjourned till 2 P.M. on Thursday the 12th March, 1953.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

March 12, 1953

No. 125

1. Questions

Thirty starred questions (Nos. 703 to 732) and twenty-six unstarred questions (Nos. 510 to 535) were put down on the order paper.

Twenty-four starred questions (Nos. 703 to 715 and 717 to 727) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred question No. 716 of which the questioner was absent) were laid on the Table of the House.

2. Adjournment Motions

The Deputy Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri Vishnu Ghanashyam Deshpande and Babu Ram Narayan Singh regarding the arrest of certain persons under the Preventive Detention Act, 1950 in Delhi on the 11th March, 1953.

3. The Budget (General) 1953-54—General Discussion

Shri C. D. Deshmukh, Minister of Finance, finished his reply to the Debate.

The discussion was concluded.

4. Resolution

The following Resolution was moved by Dr. Kailas Nath Katju:-

"That this House approves the Proclamation issued by the President on 4th March, 1953, under Article 356 of the Constitution, assuming to himself all the functions of

the Government of the Patiala and East Punjab States

Five amendments were moved on the Resolution, out of which four were negatived and one was adopted as follows:—

"That at the end of the Resolution the following be added, namely:—

'declaring that the powers of the Legislature of the said State shall be exercisable by or under the authority of Parliament and making certain incidental and consequential provisions detailed in the said Proclamation.'."

The Resolution, as amended, was adopted by the House as follows:—

"That this House approves the Proclamation issued by the President on 4th March 1953 under Article 356 of the Constitution, assuming to himself all the functions of the Government of Patiala and East Punjab States Union:

declaring that the powers of the Legislature of the said State shall be exercisable by or under the authority of Parliament and making certain incidental and consequential provisions detailed in the said Proclamation."

(The House adjourned till 2 P.M. on Friday, the 13th March, 1953.)

M. N. KAUL.

Secretary.

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PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

March 13, 1953

No. 126

1. Questions

Thirty-two starred questions (Nos. 733—764) and seven unstarred questions (Nos. 536—542) were put down on the order paper. Original notices of starred questions Nos. 736, 737 and 763 were received in Hindi.

Twenty-four starred questions (Nos. 733—741, 743—747, 749—752, 754—756, 758, 759, and 762) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 742, 748, 753, 757, 760 and 761, of which the questioners were absent) were laid on the Table of the House.

Starred questions Nos. 736 and 737 were answered together as relating to the same subject.

2. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri B. Ramachandra Reddi, H. H. Maharaja Rajendra Narayan Singh Deo and Shri Vishnu Ghanashyam Deshpande regarding the situation arising out of the detention of three members of Parliament in Delhi.

3. Private Member's Bill—Motion for consideration negatived

Further consideration of the Indian Penal Code and the Code of Criminal Procedure (Amendment) Bill by Pandit Thakur Das Bhargava was resumed.

The amendment for circulation of the Bill for eliciting opinion moved by Shri Nageshwar Prasad Sinha on the 11th December, 1952, was negatived by the House.

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Motion for consideration of the Bill was also negatived by the House.

4. Private Member's Bill referred to Select Committee

The Muslim Wakfs Bill by Shri Syed Mohammad Ahmad Kazmi was referred to a Select Committee consisting of the following members with instructions to report by the last day of the second week of the next session:—

- (1) Dr. Syed Mahmud.
- (2) Shri M. Hifzur Rahman.
- (3) Shri Ahmed Mohiuddin.
- (4) Shri Gurmukh Singh Musafir.
- (5) Pandit Krishna Chandra Sharma.
- (6) Shri Hira Vallabh Trìpathi.
- (7) Maulana Mohammad Saeed Masuodi.
- (8) Col. B. H. Zaidi.
- (9) Shri Mohanlal Saksena.
- (10) Chaudhri Hyder Husein.
 - (11) Shri Amjad Ali.
 - (12) Shri Syed Ahmed.
 - (13) Dr. N. M. Jaisoorya.
 - (14) Shrimati Subhadra Joshi.
 - (15) Shri C. C. Biswas,
 - (16) Shri S. V. L. Narasimham.
- (17) Shri Atma Singh Namdhari.
 - (18) Shri Piare Lall Kureel Talib.
 - (19) Shri Syed Mohammad Ahmad Kazmi:

5. Private Member's Bill under consideration

The Orphanage Bill by Shri M. L. Dwivedi.

(The House adjourned till 2 P.M. on Monday the 16th March, 1953.)

M. N. KAUL,

Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 16, 1953

No. 127

1. Questions

Thirty-four starred questions (Nos. 765 to 792 and 794 to 799) and twenty-three unstarred questions (Nos. 543, 545 to 565 and 567) were put down on the order paper. Starred question No. 793 was deleted from the list. Unstarred questions Nos. 544 and 566 were transferred to the lists of questions for the 24th and 20th March, 1953 respectively. Original notices of unstarred questions Nos. 550 and 559 were received in Hindi.

Twenty-six starred questions (Nos. 765, 768 to 777, 780 to 785, 787, 788, 790 to 792, 794 and 797 to 799) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including starred questions Nos. 766, 767, 778, 779, 786, 789, 795 and 796 of which the questioners were absent) were laid on the Table of the House.

2. Intimation Regarding Arrest of Member of Parliament

The Deputy Speaker informed the House that he had received a telegram from the City Magistrate Lucknow, intimating that Shri Vishnu Ghanashyam Deshpande, Member of the House of the People, had been arrested under section 188 I.P.C. on the 15th March, 1953, and released on bail the same day.

3. Statement by Minister of Home Affairs and States

The Minister of Home Affairs and States made a statement in connection with the formation of Andhra State.

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4. The Budget (General), 1953-54—Demands for Grants

Discussion on Demands for Grants Nos. 22, 23, 24 and 25, for which the Ministry of External Affairs is responsible, commenced.

Twenty cut motions, of which one was on Demand No. 22, eighteen on Demand No. 23 and one on Demand No. 24, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Tuesday, the 17th March, 1953.)

PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

March 17, 1953.

No. 128

1. Questions

Thirty-six starred questions (Nos. 800 to 835) and thirty-seven unstarred questions (Nos. 568 to 604) were put down on the order paper. Starred question No. 801 was deleted from the list. Starred questions Nos. 802, 804, 805 and unstarred question No. 579 were withdrawn by the Member. Original notices of starred questions Nos. 824, 825 and 826 were received in Hindi.

Twenty-six starred questions (Nos. 800, 803 and 806 to 829) were orally answered and supplementary questions were put on twenty-four of them. Replies to the remaining questions were laid on the Table of the House.

2. The Budget (General), 1953-54-Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of External Affairs is responsible, concluded and the Demands were voted in full:—

Ministry of External Affairs

Number of Demand	Name of Demand	Amount of Demand
22	Tribal Areas	Rs. 3,46,99.000
23	External Affairs	5.16.26,000
24	Chandernagore	21 33.000
25	Miscellaneous Expenditure under the Ministry of External Affairs	3,46.000

Twenty cut motions moved on the 16th March, 1953, of which one was on Demand No. 22, eighteen on Demand No. 23 and one on Demand No. 24, were negatived by the House.

(The House adjourned till 2 P.M. on Wednesday the 18th March, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 18, 1953

No. 129

1. Questions

Thirty-three starred questions (Nos. 837—864, 866—870) and eighteen unstarred questions (Nos. 605—622) were put down on the order paper. Starred question No. 836 was withdrawn by the Member and starred question No. 865 was deleted from the list. Original notices of starred questions Nos. 862 and 869 and unstarred question No. 618 were received in Hindi.

Twenty starred questions (Nos. 839—844, 846—849, 851—852, 854—860 and 862) were orally answered and supplementary questions were put on eighteen of them. Replies to the remaining questions (including starred questions Nos. 837, 838, 845, 850, 853 and 861, of which the questioners were absent) were laid on the Table of the House.

2. Short Notice question

One short notice question regarding transfer of clerks of Incometax Department was also asked. It was answered by the Deputy Minister of Finance and supplementary questions were also put on it.

3. Paper laid on the Table

Shri C. D. Deshmukh, Minister of Finance, laid on the table a copy of the statement regarding Government's decision on the recommendations of the Dearness Allowance Committee and made a statement.

4 Government Bill Introduced

The Government Premises (Eviction) Amendment Bill, 1953.

5. The Budget (General), 1953-54—Demands for Grants

Discussion on Demands for Grants Nos. 43, 44, 45, 46, 47, 123, 124, and 125 for which the Ministry of Food and Agriculture is responsible, commenced.

Thirty-four cut motions, of which nineteen were on Demand No. 43, two on Demand No. 44, ten on Demand No. 45 and one each on Demands Nos. 46, 47 and 125, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Thursday, the 19th March, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 19, 1953

No. 130

1. Questions

Twenty-five starred questions (Nos. 871 and 873 to 896) and ten unstarred questions (Nos. 623 to 632) were put down on the order paper. Starred question No. 872 was withdrawn by the Member. The original notice of unstarred question No. 624 was received in Hindi.

Twenty-one starred questions (Nos. 871, 873 to 875, 877 to 879, 881 to 883, 885 to 890 892 to 896) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including starred questions Nos. 876, 880, 884 and 891 of which the questioners were absent) were laid on the Table.

2. Short Notice Question

One short notice question addressed to the Minister of Commerce and Industry regarding licenses for import of dyestuffs was also put down on the order paper. It was orally answered and supplementary questions were asked and answered thereon.

3. Adjournment Motion

In view of the statement made by the Minister of Commerce and Industry, the Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri N. Sreekantan Nair regarding the hardships caused to the coconut growers of the Western Coast of India, especially those of Kerala, as a result of the withdrawal of custom duties on the coconut copra and coconut oil.

4. Intimation regarding prosecution of a Member of Parliament

The Deputy Speaker informed the House that he had received a letter from the Judicial Magistrate, First Class, Monghyr, intimating that Shri Bansari Prasad Sinha, M.P., was summoned to his court on 1st May, 1952 for charges under section 147, 379, 353 I.P.C. and was enlarged on bail immediately thereafter.

5. Leave of Absence

Dr. Satyaban Roy was granted leave of absence from all sittings of the House upto the end of third week of April, 1953.

6. Papers laid on the Table

Shri Jai Sukh Lal Hathi, Deputy Minister for Irrigation and Power, laid on the table a copy of the Damodar Valley Corporation Budget Estimates for 1953-54, in accordance with sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

7. The Budget (General), 1953-54—Demands for Grants

(1) Further discussion on the following Demands for Grants, for which the Ministry of Food and Agriculture is responsible, concluded and the Demands were voted in full:—

Ministry of Food and Agriculture

Number of Demand	Name of Demand	Amount of Demand
43	Ministry of Food & Agriculture	42,91,000
44	Forest	30,84,000
44 45 46	Agriculture	3,37,54,000
46	Civil Veterinary Services	33,86,000
47	Miscellaneous Department and Expendi- ture under the Ministry of Food and Agriculture.	67,26,000
123	Capital outlay on Forests	21,27,000
124	Purchase of Foodgrains	1,04,96,00,
125	Other Capital Outlay of the Ministry of Food and Agriculture	18,21,76,000

Thirty-three cut motions moved on the 18th March, 1953, of which eighteen were on Demand No. 43, two on Demand No. 44, ten on Demand No. 45 and one each on Demands Nos. 46, 47, and 125, were negatived by the House.

(2) Discussion on Demands for Grants Nos. 17, 18, 19, 20, 21 and 115, for which the Ministry of Education is responsible, commenced.

Eighteen cut motions, of which six were on Demand No. 17, one on Demand No. 18 and eleven on Demand No. 20, were moved.

The discussion was not concluded.

(The House adjourned till 2 p.m. on Friday the 20th March, 1953.)

Corrigenda

In Parliamentary Bulletin—Part I, dated the 18th March, 1953, in sub-para. 2 of para 5 under the heading "The Budget (General), 1953-54—Demands for Grants," for "Thirty-four", read "Thirty-three" and for "nineteen", read "eighteen".

M. N. KAUL.

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 20, 1953

No. 131

1. Questions

Thirty-five starred questions (Nos. 897 to 931) and thirty-one unstarred questions (Nos. 633 to 663) were put down on the order paper. Starred questions Nos. 898, 902 and 903 were withdrawn by the Member. Original notices of starred question No. 929 and unstarred question No. 663 were received in Hindi.

Twenty-three starred questions (Nos. 897, 899 to 901, 904 to 918, 920 to 922 and 924) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including starred questions Nos. 919 and 923 of which the questioners were absent) were laid on the Table.

Starred questions Nos. 913 and 920 were answered together as relating to the same subject.

2. Short Notice Question

One short notice question addressed to the Minister of Labour regarding the closing down of Oogam Gold Mines was asked and orally answered. Supplementary questions were also asked and answered thereon.

3. The Budget (General), 1953-54—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry

of Education is responsible, concluded and the Demands were voted in full:—

Ministry of Education

Number of Demand	Name of Demand	Amount of Demand
***************************************		Rs.
17	Ministry of Education	30,41,000
18	Archaeology	40,59,000
19	Other Scientific Departments	1,75,83,000
20	Education	4,47,39,000
21	Miscellaneous Departments and Expenditure under the Ministry of Education	27,71,000
115	Capital Outlay of the Ministry of Education	5,50,000

Eighteen cut motions moved on the 19th March, 1953, of which six were on Demand No. 17, one on Demand No. 18 and eleven on Demand No. 20, were negatived by the House.

(2) The following Demands for Grants in respect of the headsmentioned against them, for which the Ministry of Labour is responsible were voted in full:

Ministry of Labour

Number of Demand	Name of Demand	Amount of Demand
	,	Rs.
65	Ministry of Labour	26,78,000
66	Chief Inspector of Mines	8,16,000
67	Miscellaneous Departments and Expenditure under the Ministry of Labour	2,91,42,000
68	Employment Exchanges and Resettlement	1,24,50,000
69	Civil Defence	1,10,000
131	Capital Outlay of the Ministry of Labour	4,18,000

Thirty-eight cut motions, of which thirty-two were moved on Demand No. 65, one each on Demands Nos. 66 and 67 and four on Demand No. 68, were negatived by the House.

(The House adjourned till 2 P.M. on Saturday, the 21st March, 1953.)

Corrigendum

In Parliamentary Bulletin—Part I. dated the 19th March, 1953, in sub-para. (1) of para. 7 under the heading "The Budget (General), 1953-54—Demands for Grants", against Demand No. 124 relating to the Ministry of Food and Agriculture, for the figures "1,04,96,00,033" occurring in third column, read "1,04,96,00,000".

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 21, 1953

No. 132

1. Government Bill Introduced

The Air Corporations Bill, 1953.

2. The Budget (General), 1953-54-Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Rehabilitation is responsible, were voted in full:—

Ministry of Rehabilitation

Number Demand	of Name of Demand		Amount of Demand
85	Ministry of Rehabilitation		18,15,000
86	Expenditure on Displaced Persons		11,61,87,000
87	Miscellaneous Expenditure under the Ministry of Rehabilitation	<i></i>	36,000
134	Capital Outlay of the Ministry of Rehabilitation		22,92,000

Fourteen cut motions, of which eleven were moved on Demand No. 85 and three on Demand No. 86, were negatived by the House.

(The House adjourned till 2 P.M. on Tuesday, the 24th March, 1953.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 24, 1953

No. 133

1. Questions

Thirty-two starred questions (Nos. 932—934, 936—963 and 965) and thirty unstarred questions (Nos. 664—693) were put down on the order paper. Starred question No. 964 and unstarred question No. 694 were deleted from the list, having been transferred to 1st April, 1953 and 30th March, 1953 respectively. Starred question No. 935 was withdrawn by the Member.

Original notices of starred question No. 965 and unstarred questions Nos. 682, 692 and 693 were received in Hindi. Twenty-nine starred questions (Nos. 932—934, 936—948. 950—956. 958-959. 961—963 and 965) were orally answered and supplementary questions were put on twenty-six of them. Replies to the remaining questions (including starred questions Nos. 949, 957 and 960, of which the Members were absent) were laid on the Table of the House.

2. Leave of Absence

- (1) Shri A. Nesamony was granted leave of absence from all the sittings of the House during the Third Session, 1953.
- (2) Shri R. P. Nevatia was granted leave of absence from all the sittings of the House during the remaining part of the Third Session, 1953.

3. Papers laid on the Table

- Shri C. D. Deshmukh, Minister of Finance, laid on the Table a copy each of the following notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944, namely:—
 - (1) Central Excises Notification No. 2, dated the 20th January, 1953.

- (2) Central Excises Notification No. 3, dated the 20th January, 1953.
- (3) Central Excises Notification No. 5, dated the 28th January, 1953.

4. The Budget (General), 1953-54—Demands for Grants

Discussion on Demands for Grants Nos. 11, 12, 13, 14, 15, 16 and 114, for which the Ministry of Defence is responsible, commenced.

Fifty-five cut motions, of which eighteen were on Demand No. 11, twenty-one on Demand No. 12, nine on Demand No. 13, six on Demand No. 14 and one on Demand No. 15, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Wednesday, the 25th March, 1953.)

Corrigenda

In Parliamentary Bulletin—Part I, dated the 21st March, 1953, in sub-para. (1) of para. 2 under the heading "The Budget (General), 1953-54—Demands for Grants"—

- (1) for the figure "86" occurring first time in the first column, read "85"; and
- (2) in the third column, above the figure "18,15,000", insert "Rs."

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 25, 1953

No. 134

Questions

Twenty-nine starred questions (Nos. 966 to 992, 994 and 395) and thirty unstarred questions (Nos. 695 to 721 and 723 to 725) were put down on the order paper. Starred question No. 993 was transferred to the list of questions for the 31st March, 1953. Unstarred question No. 722 was deleted. The original notice of starred question Nos. 930 and 981 and unstarred question Nos. 720 and 721 were received in Hindi.

Twenty-six starred questions (Nos. 966 to 971, 973 to 984, 986 to 991, 994 and 995) were orally answered and supplementary questions were asked on twenty-four of them. Replies to the remaining questions (including starred question Nos. 972, 985 and 992, of which the questioners were absent) were laid on the Table.

Starred question Nos. 978, 986 were answered together as relating to the same subject.

2. Short Notice Questions

Three short notice questions regarding (i) Severe gales in Bengal and Assam; (ii) Uranium Thorium Plant and (iii) Aviation Fuel, addressed to the Ministers of Home Affairs, Natural Resources and Scientific Research and Works, Housing and Supply respectively were asked and orally answered. Supplementary questions were also asked and answered thereon.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the formation of Andhra State and laid on the Table a copy of Hon'ble Mr. Justice Wanchoo's report on the formation of Andhra State.

4. Presentation of Report of the Public Accounts Committee

Shri B. Das presented the Sixth Report of the Public Accounts Committee on the Hirakud Dam Project.

5. Papers laid on the Table

The following papers were laid on the Table of the House:-

- (1) A copy of the Development Councils (Procedural) Rules, 1952 published in the Ministry of Commerce and Industry Notification No. S.R.O. 359, dated the 19th February, 1953, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report of the Tariff Commission on the Reduction of Import Duty on Meta-Aminophenol used in the manufacture of Para-Aminosalicylic Acid; and
 - (ii) Ministry of Commerce and Industry Resolution No. 2(1)-T.B./52, dated the 14th March, 1953.
- (3) A copy of the Annual Report of the Damodar Valley Corporation Part II, for 1950-51, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

6. The P.E.P.S.U. Budget

Shri C. D. Deshmukh presented a statement of the estimated receipts and expenditure of the Patiala and East Punjab States Union for the year 1953-54.

7. Statement regarding Supplementary Demands for Grants for 1952-53 (P.E.P.S.U.)

Shri C. D. Deshmukh presented a statement showing Supplementary Demands for Grants for expenditure of the Patiala and East Punjab States Union for the year 1952-53.

8. Supplementary Statement of Expenditure for 1952-53 (Central Government)

Shri C. D. Deshmukh presented a Supplementary statement of expenditure of the Central Government (excluding Railways) for the year 1952-53.

9. The Budget (General), 1953-54—Demands for Grants

Further discussion on Demands for Grants Nos. 11, 12, 13, 14, 15, 16 and 114, for which the Ministry of Defence is responsible, and the cut motions moved thereunder on the 24th March, 1953, continued.

The Discussion was not concluded.

10. Motion regarding Detention of certain Members of the House and others in Delhi

H. H. Maharaja Rajendra Narayan Singh Deo moved the following motion:—

"This House is of opinion that there was a failure on the part of the Delhi administration in keeping in jail three members of this House and some other citizens without lawful authority and in clear contravention of the provisions of the Constitution and Law as disclosed in the proceedings before and in the judgment of the Supreme Court given on the 12th March, 1953 in connection with the Habeas Corpus petition by Shri Ram Narayan Singh, M. P. and that the Government should investigate into the matter and report to the House the results of such enquiry and action taken thereon by Government."

An amendment was moved by Shri K. M. Vallathras.

The following members took part in the debate: -

- (1) Shrimati Renu Chakravartty.
- (2) Shri K. S. Raghavachari.
- (3) Pandit Thakurdas Bhargava.

The Minister of Home Affairs and States replied to the debate.

The motion and the amendment moved thereto were negatived by the House.

11. Discussion regarding situation arising out of the movement in Jammu

Dr. Syama Prasad Mookerjee raised a discussion on the situation that has arisen out of the movement in Jammu.

(The House adjourned till 2 P.M. on Thursday, the 26th March, 1953.)

M. N. KAUL.

Secretary.

* PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

March 26, 1953

No. 135

1. Questions

Twenty-six starred questions (Nos. 996 to 1017 and 1019 to 1022) and twenty-five unstarred questions (Nos. 726, 727, 729 to 745 and 748 to 753) were put down on the order paper. Starred question No. 1013 and unstarred questions Nos. 728, 746 and 747 were deleted from the list having been transferred to the 31st March, 4th April, 31st March and 18th April, 1953 respectively. Original notices of starred question No. 1013 and unstarred questions Nos. 741 and 743 were received in Hindi.

Twenty starred questions (Nos. 996 to 1000, 1002, 1004 to 1009, 1011, 1013, 1014, 1016, 1017 and 1019 to 1021) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including starred questions Nos. 1001, 1003, 1010, 1012, 1015 and 1022 of which the questioners were absent) were laid on the Table of the House.

2. Paper laid on the Table

Shri O. V. Alagesan, Deputy Minister for Railways and Transport, laid on the table a copy of the statement correcting the reply given to Supplementary to Starred Question No. 357 asked on the 2nd June. 1952.

3. Government Bill Introduced

The Coir Industry Bill, 1953.

4. The Budget (General), 1953-54—Demands for Grants

The Prime Minister replied to the discussion on Demands for grants relating to the Ministry of Defence and the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Defence is responsible, were voted in full:-

Ministry of Defence

No. of Demand	Name of Demand	Amount of Demand
		Rs.
ΙÌ	Ministry of Defence	23,92,000
12	Defence Services, Effective-Army .	1,50,06,70,000
13	Defence Services, Effective-Navy	10,37,56,000
14	Defence Services, Effective-Air Force	23,64,30,000
15	Defence Services, Non-Effective Charges	14,36,31,000
16	Miscellaneous Expenditure under the Ministry of Defence .	4,58,000
114	Defence Capital Outlay	16,50,00,000

Fifty-five cut motions moved on the 24th March, 1953, of which eighteen were on Demand No. 11, twenty-one on Demand No. 12, nine on Demand No. 13, six on Demand No. 14 and one on Demand No. 15, were negatived by the House.

5. Supplementary Demands for Grants in Respect of P.E.P.S.U. for 1952-53.

The following Supplementary Demands for Grants relating to Patiala and East Punjab States Union for 1952-53, were voted in full:—

No. of Demand	Name of Demand	Amount of demand
1	i	Rs.
	A. Expenditure met from Revenue	
1	Land Revenue	2,58,000
7	Other Taxes and Duties	98,900
11	Elections for Legislatures	2,06,600
14	Finance Department .	61,000
15	Revenue Department	25,300
17	Agriculture and Forest Department	10,200
20	Law and Local Self Government Department .	7,900
22	District Administrationa.	20,400
24	Administration of Justice .	42,500
27	Education	100.

No. of Demand	Name of Demand	Amount of Demand
		Rs.
29	Public Health .	100
30	Agriculture .	1,84,200
31	Veterinary	100
33	Industries and Supplies	79,700
34	Miscellaneous Departments	1,07,800
36	Civil Works	4,48,900
38	Capital Outlay on Electricity Schemes (within the Revenue Account).	31,900
40	Superannuation Allowances and Pensions	2,05,000
41	Stationery and Printing	3,22,700
42	Miscellaneous	17,38,400
43	Expenditure on Displaced Persons .	200
43A	Community Development Projects	4,29,400
	B. Expenditure met from Capital	
43B	Capital Outlay on Industrial Development	3,00,000
44	Capital Account of Irrigation, Navigation, Embankment and Drainage Works (outside the Revenue Account).	100
44A	Capital Outlay on Multi-Purpose River Schemes-Bhakra Nangal Project.	28,61,600
47	Capital Outlay on Schemes of State Trading	100
	C. DISBURSEMENTS OF LOANS AND ADVANCES	
48	Interest Free and Interest Bearing Advances	19,72,500

Three cut motions moved—one each on Demands Nos. 11, 30 and 33—were negatived by the House. Two cut motions were ruled out of order.

6. P.E.P.S.U. Appropriation Bill-Government Bill Introduced

The Patiala and East Punjab States Union Appropriation Bill, 1953.

7. P.E.P.S.U. Appropriation Bill-Government Bill Passed

The Patiala and East Punjab States Union Appropriation Bill, 1953.

8. The P.E.P.S.U. Budget-Demands for Grants on Account

The following Demands for Grants on Account (P.E.P.S.U.) for 1953-54 in respect of the heads mentioned against them were voted in full:—

No. of Demand	Name	of De	mand			 	Amount of Demand
				٠,			Rs.
1	Land Revenue		•		•		14,16,900
2	State Excise Duties .		•	•			9,24,400
3	Stamps		•				21,200
4	Forest			•			4,70,200
5	Registration	•					7,500
6	Charges on account of Motor	r Vehi	cles A	ccour	its		28,700
7	Other Taxes and Duties		•				1,31,200
8	Irrigation						14,52,600
9	Ministers and Adviser .						76,500
10	State Legislative Assembly						1,10,400
, 11	Elections for Legislatures						84,300
12	Chief Minister's and Adviser'	s Secr	etaria	t			23,400
13	Home Department						1,72,800
14	Finance Department .						1,10,500
15	Revenue Department .						83,300
16	Education and Health Depart	ment					30,200
17	Development Department						31,800
18	Industries, Supplies & Labou	r Dep	artme	nt			39,500
19	Rehabilitation Department						55,000
20	Law and Local Self Government	ent D	epartı	nent			65,600
21	Commissioner						22,600
22	District Administration .						6,04,200
23	Civil Supplies Directorate						2,35,800
24	Administration of Justice						4,56,700
25	Jails and Judicial Lock-ups						5,28,000
26	Police						29,06,900
27	Education				·	•,	36,72,100

No. of Demand	Name of Demand	Amount of Demand
		Rs.
28	Medical	11,94,800
29	Public Health	4,25,600
30	Agriculture	12,34,700
31	Veterinary .	2,20,900
32	Co-operation	1,85,900
33	Industries and Supplies .	6,28,500
34	Miscellaneous Departments	2,45,700
35	Panjabi Department .	97,100
36	Civil Works	47,84,300
37	Electricity Schemes - Working Expenses	10,57,900
. 38	Capital Outlay on Electricity Schemes (within the Revenue account).	87,100
39	Privy Purses and Allowances of Indian Rulers .	4,43,400
40	Superannuation Allowances and Pensions	5,16,300
-41	Stationery and Printing	6,00,000
42	Miscellaneous	3,72,400
· 4 3	Expenditure on Displaced persons	4,87,100
- 4 4	Miscellaneous Adjustments between Central and State Governments.	1,300
45	Community Development Projects	4,29,000
46	Construction of Irrigation, Navigation, Embankment and Drainage Works.	17,80,300
4 7	Capital Outlay on Schemes of Agricultural Improvements and Research.	22,00,000
4 8	Capital Outlay on Multipurpose River Schemes - Bhakra Nangal Project.	55,33,800
49	Capital Outlay on Schemes of State Trading	4,28,63,300
50	Advances Bearing Interest	50,03.200

9. The P.E.P.S.U. Appropriation (Vote on Account) Bill—Government Bill Introduced

The Patiala and East Punjab States Union Appropriation (Vote on Account) Bill, 1953.

10. The P.E.P.S.U. Appropriation (Vote on Account) Bill—Government Bill passed

The Patiala and East Punjab States Union Appropriation (Vote on Account) Bill, 1953.

- 11. The Appropriation (No. 2) Bill—Government Bill Introduced
 The Appropriation (No. 2) Bill, 1953.
- 12. The Appropriation (No. 2) Bill—Government Bill passed
 The Appropriation (No. 2) Bill, 1953.
- 13. Government Bill returned by the Council of States with Amendment—Amendment agreed to

The House agreed to the amendment made by the Council of States in the Administration of Evacuee Property (Amendment) Bill, 1952.

(The House adjourned till 2 p.m. on Friday, the 27th March, 1953.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 27, 1953

No. 136

1. Questions

Twenty-four starred questions (Nos. 1023—1046) and fifteen unstarred questions (Nos. 754—768) were put down on the order paper. Twenty-one starred questions (Nos. 1023—1033, 1035—1042 and 1045-1046) were orally answered and supplementary questions were put on nineteen of them. Replies to the remaining questions (including starred questions Nos. 1034, 1043 and 1044, of which the questioners were absent) were laid on the Table of the House.

2. Short Notice Question

One short notice question regarding killing of Harijans by dacoits in Madhya Bharat was asked. It was answered by the Minister of States and supplementary questions were put on it.

3. Leave of Absence

Shri Sibnarayan Singh Mahapatra was granted leave of absence from all the meetings of the House during the Third Session, 1953, and the previous period of his absence was also condoned by the House.

4. Papers laid on the Table

The following papers were laid on the Table of the House:-

 A copy of the Report relating to the purchase of sleepers from the Punjab for the Hirakud Dam Project, referred to in reply to Starred Question No. 404, asked on the 18th November, 1952.

(2) A Statement containing the decisions of the Government of India on the recommendations made by the Public Accounts Committee in their Sixth Report on Hirakud Dam Project.

5. The Budget (General), 1953-54—Demands for Grants

(1) The following demands for grants in respect of the heads mentioned against them, for which the Ministry of Irrigation and Power is responsible, were voted in full:—

Ministry of Irrigation and Power

Number of Demand	Name of Demand	Amount of Demand
61	Ministry of Irrigation and Power	7,28,000
62	Irrigation (including Working Ex- penses), Navigation, Embankment and Drainage Works (met from Revenue)	18,000
63	Multipurpose River Schemes	41,78,000
64	Miscellaneous Departments and Ex- penditure under the Ministry of Irrigation and Power	37,12,000
129	Capital Outlay on Multipurpose River Schemes	3.4 8,19,000
130	Other Capital Outlay of the Ministry of Irrigation and Power	4,76,74,000

Eighteen cut motions, of which three were made on Demand No. 61, one on Demand No. 62, ten on Demand No. 63, one on Demand No. 64, two on Demand No. 129 and one on Demand No. 130, were negatived by the House.

Half-an-hour Discussion on Matter arising out of Answers to Questions

Shri V. P. Nayar raised half-an-hour discussion on points arising out of answers to unstarred question No. 96 given on the 17th February, 1953 regarding imports of copra and cocoanut oil.

(The House adjourned till 2 P.M. on Saturday, the 28th March, 1953.)

⁽²⁾ Discussion on Planning under Demand No. 38 in respect of "Miscellaneous Departments and Expenditure under the Ministry of Finance" also concluded. Voting on this demand was held over.

Corrigenda

In Parliamentary Bulletin-Part I, dated the 26th March, 1953-

- (1) in para 5 under the heading "Supplementary Demands for Grants in respect of P.E.P.S.U. for 1952-53" in second column, against Demand No. 22, for "District Administrationa", read "District Administration"; and
- (2) in para 8 under the heading "The P.E.P.S.U. Budget— Demands for Grants on Account".—
 - (i) in second column, against Demand No. 6, for "Charges on account of Motor Vehicles Accounts", read "Charges on account of Motor Vehicles Acts"; and
 - (ii) in third column, against Demand No. 45, for the figure "4,29,000", read "4,29,100".

M. N. KAUL, Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of the Proceedings]

March 28, 1953

No. 137

1. Questions

Nineteen starred questions (Nos. 1047 to 1065) and fifteen unstarred questions (Nos. 769, 770 and 773 to 785) were put down on the order paper. Unstarred questions Nos. 771 and 772 were transferred to the lists of questions for the 4th and 8th April, 1953 respectively. Original notices of starred question No. 1064 and unstarred question No. 780 were received in Hindi.

Fourteen starred questions (Nos. 1047 to 1050, 1055 to 1059 and 1061 to 1065) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 1051 to 1054 and 1060 of which the questioners were absent) were laid on the Table of the House.

2. Statement by Deputy Minister for Natural Resources and Scientific Research

The Deputy Minister for Natural Resources and Scientific Research made a statement in modification of replies given to certain supplementary questions.

3. Paper laid on the Table

Dr. Kailas Nath Katju, Minister of Home Affairs and States, laid on the table a copy of the statement regarding the firing incident in the Kolar Gold Fields (Mysore), in pursuance of the undertaking given on the 24th February, 1953.

4. Government Bill withdrawn

The Hyderabad Paper Currency Repealing Bill, 1953.

5. The Budget (General), 1953-54—Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Communications is responsible, were voted in full:—

Ministry of Communications

Number of Demand			Amount of Demand
***************************************			Rs.
5	Ministry of Communications	•••	11,16,000
6	Indian Posts and Telegraphs Department (including Working E		
	penses)	•••	40,33,54,000
7	Meteorology	•••	99,82,000
.8	Overseas Communications Service		83,40,000
9	Aviation		2,70,67,000
10	Miscellaneous Departments and E penditure under the Ministry Communications		7,56,000
111	Capital Outlay on Indian Posts ar Telegraphs (Not met from R venue)		10,67,81,000
119			
112	Capital Outlay on Civil Aviation		2,12,67,000
113	Other Capital Outlay of the Mini try of Communications	is- 	1,05,87,000

Fifty cut motions, of which six were moved on Demand No. 5, thirty-six on Demand No. 6, seven on Demand No. 9, and one on Demand No. 111, were negatived by the House.

6. Messages from the Council of States

Secretary reported the following messages from the Council of States:—

(i) that the Council had no recommendations to make to the House of the People in regard to the following bills which were passed by the House at its sitting held on the 26th March, 1953:— ₹.

- (1) The Patiala and East Punjab States Union Appropriation Bill, 1953;
- (2) The Patiala and East Punjab States Union Appropriation (Vote on Account) Bill, 1953; and

- (3) The Appropriation (No. 2) Bill, 1953; and
- (ii) that the Council, at its sitting held on the 28th March, 1953, had passed the Hyderabad Coinage and Paper Currency (Miscellaneous Provisions) Bill, 1953.

7. Bills passed by the Council—laid on the Table

Secretary laid on the table the Hyderabad Coinage and Paper Currency (Miscellaneous Provisions) Bill, 1953, as passed by the Council of States.

(The House adjourned till 2 P.M. on Monday, the 30th March, 1953.)

M. N. KAUL, Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 30, 1953

No. 138

1. Questions

Twenty-three starred questions (Nos. 1066 to 1079 and 1081 to 1089) and sixteen unstarred questions (Nos. 786 to 801) were put down on the order paper. Original notices of starred questions Nos. 1073, 1075, 1076, 1088 and 1089 and unstarred questions Nos. 786 and were received in Hindi.

Twenty starred questions (Nos. 1066 to 1078, 1081 to 1083, 1085, 1086, 1088 and 1089) were orally answered and supplementary questions were put on nineteen of them. Replies to the remaining questions (including starred questions Nos. 1079, 1084 and 1087 of which the questioners were absent) were laid on the Table of the House.

2 Short Notice Question

One short notice question regarding fall in price of raw jute addressed to the Minister of Food and Agriculture was asked. It was orally answered and supplementary questions were also asked and answered thereon.

3. The Budget (General), 1953-54—Demands for Grants

Discussion on Demands for Grants Nos. 52, 53, 54, 55, 56, 57, 58 and 127 for which the Ministry of Home Affairs is responsible and Demands for Grants Nos. 88, 89, 90, 91, 92, 93, 94, 95 and 135, for which the Ministry of States is responsible, commenced.

Sinty eight cut motions, of which ten were on Demand No. 52, two each on Demands Nos. 53 and 54, three on Demand No. 55, one on Demand No. 57, two on Demand No. 58, eleven on Demand No. 88, one on Demand No. 90, two each on Demands Nos. 91 and 92, eighteen on Demand No. 93, three on Demand No. 94 and one on Demand No. 95.

The discussion was not concluded.

4. Government Bill under consideration

The Hyderabad Coinage and Paper Currency (Miscellaneous Provisions) Bill, 1953.

(The House adjourned till 2 P.M. on Tuesday, the 31st March, 1953.)

M. N. KAUL, Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

March 31, 1953

No. 139

1. Oath or affirmation

One member made affirmation in Hindi.

2. Questions

Twenty-five starred questions (Nos. 1090—1114) and twenty-one unstarred questions (Nos. 802—819 and 821—823) were put down on the order paper. Unstarred question No. 820 was deleted from the list.

Original notices of starred question No. 1093 and unstarred questions Nos. 807 and 822 were received in Hindi. Twenty-two starred questions (Nos. 1090—1106 and 1110—1114) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 1107—1109, of which the questioner was absent) were laid on the Table of the House.

3. Paper laid on the Table

Dr. Kailas Nath Katju, Minister of Home Affairs and States, laid on the Table a copy of each of the Agreements entered into between the President of India and the Rajpramukhs of Part B States (except Jammu and Kashmir) relating to the proprietory rights of the State over atomic minerals.

4. Presentation of Report of Select Committee

Shri C. D. Deshmukh, Minister of Finance, presented the Report of the Select Committee on the Estate Duty Bill, 1952.

Government Bill passed *

The Hyderabad Coinage and Paper Currency (Miscellaneous Provisions) Bill, 1953.

6. The Budget (General), 1953-54—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Home Affairs and the Ministry of States are responsible, concluded and the Demands were voted in full:—

Number of Demand	Name of Demand		Amount of Demand
	Ministry of Home Affai	rs	
			Rs.
52	Ministry of Home Affairs		1,17,43,000
53	Cabinet		21,88,000
54	Delhi		1,38,58,000
55	Police		63,37,000
56	Census		9,62,000
57	Miscellaneous Departments and I penditure under the Ministry Home Affairs		10,15,000
58	Andaman and Nicobar Islands		1,61,29,000
127	Capital Outlay of the Ministry Home Affairs	of 	26,28,000
	Ministry of States		
88	Ministry of States		10,63,000
89	Privy purses and Allowances Indian Rulers	of	1,92,000
90	Kutch		1,01,83,000
91	Bilaspur		23,43,000
92	Manipur		58,19,000
93	Tripura		1,11,22,000
94	Relations with states		56,95,000
95	Miscellaneous Expenditure und the Ministry of States	der 	54,66,000
135	Capital Outlay of the Ministry States	o ∄ 	3,67,35,000

Fifty-eight cut motions moved on the 30th March, 1953, of which ten were on Demand No. 52, two each on Demands No. 53 and 54, three on Demand No. 55, one on Demand No. 57, two on Demand No. 58, eleven on Demand No. 88, one on Demand No. 90, two each on Demands Nos. 91 and 92, eighteen on Demand No. 93, three on Demand No. 94 and one on Demand No. 95, were negatived by the House.

(The House adjourned till 2 P.M. on Wednesday, the 1st April, 1953.)

Corrigendum

In Parliamentary Bulletin—Part I, dated the 30th March, 1953, in sub-para. (2) of para. 3 under the heading "The Budget (General), 1953-54—Demands for Grants", in line 1, for "Sixty-eight cut motions", read "Fifty-eight cut motions were moved".

M. N. KAUL, Secretary.

PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

April 1, 1953

No. 140

1. Questions

Eighteen starred questions (Nos. 1115 to 1132) and twenty-two unstarred questions (Nos. 824 to 835 and 837 to 846) were put down on the order paper. Unstarred question No. 836 was transferred to the list of questions for the 7th April, 1953. Original notices of unstarred questions Nos. 835 and 846 were received in Hindi.

All the eighteen starred questions were orally answered and supplementary questions were asked on seventeen of them. Replies to the unstarred questions were laid on the Table of the House.

2. The Budget (General), 1953-54-Demands for Grants

The following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of Works, Housing and Supply is responsible, were voted in full:—

Ministry of Works, Housing and Supply

Number of Demand	Name of Demand	Amount of Demand
		Rs.
102	Ministry of Works, Housing and	
	Supply	19,98,000
103	Supplies	2,52,67,000
104	Other Civil Works	13,54,26,000
105	Stationery and Printing	4,52,36,000
106	Miscellaneous Departments and Ex- penditure under the Ministry of	¥, .
	Works, Housing and Supply	42,54,000
139	New Delhi Capital Outlay	2,37,16,000
140	Capital Outlay on Buildings	8,48,70,000
141	Other Capital Outlay of the Minis-	
	try of Works, Housing and Supply	8,16,000
	-	

Eighteen cut motions, of which eight were moved on Demand No. 102, six on Demand No. 103 and two each on Demands Nos. 104 and 105, were negatived by the House.

3. Half-an-hour discussion on matter arising out of Answers to Questions

Shri Basanta Kumar Das raised half-an-hour discussion on points arising out of answers given to Starred Question No. 444 on the 3rd March, 1953 regarding prices of Jute.

(The House adjourned till 2 P.M. on Thursday, the 2nd April, 1953.)

M. N. KAUL,
Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 2, 1953

No. 141

1. Starred Questions

Eighteen starred questions (Nos. 1133 to 1150) were put down on the order paper. Original notice of starred question No. 1142 was received in Hindi.

Thirteen starred questions (Nos. 1133 to 1138, 1140 to 1145 and 1149) were orally answered and supplementary questions were put on all of them. Replies to starred questions Nos. 1139, 1146 to 1148 and 1150, of which the questioners were absent, were laid on the Table of the House.

2. Unstarred Questions

Twenty-five unstarred questions (Nos. 847 to 871) were put down on the order paper. Original notice of unstarred question No. 871 was received in Hindi. Answers to these questions were laid on the Table of the House.

3. Short Notice Question

One short notice question regarding the damage caused by hail storm in North Bihar addressed to the Minister of Food and Agriculture was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Obituary references

The Deputy Leader of the House and the Deputy Speaker made references to the passing away of Shri M. Asaf Ali who was a member of the Central Legislative Assembly.

The Deputy Speaker also made a reference to the passing away of Shri Jamulapur Kesava Rao who was a member of the Provisional Parliament.

5. Petition on Bill

Secretary reported the receipt of a petition relating to the Bill to give effect to the financial proposals of the Central Government for the financial year 1953-54.

6. Government Bill Introduced

The Vindhya Pradesh Legislative Assembly (Prevention of Disqualification) Bill, 1953.

Motion for Election to Committees and programme of dates for Election thereto

Motions for election of Members to the Committees, detailed below, were moved and adopted. The Deputy Speaker announced the following programme of dates for election to the Committees:—

Name of Committee	No. of Members	Date for nomination (upto 3-30 p.m.)	Date for withdrawal (upto 3-30 p. m.)	Date for Election (between 1-30 and 4 p.m.)
National Food and Agriculture Organisation Liaison Committee Indian. Central Oilseeds Committee	4	6-4-1953	7-4-1953	10-4-1953
3. Indian Central Cocoanut Committee	₫,	7-4-1953	8-4-1953	14-4-1953

8. The Budget (General), 1953-54—Demands for Grants

Discussion on Demands for Grants Nos. 1, 2, 3, 4 and 110 for which the Ministry of Commerce and Industry is responsible, commenced.

Forty-one cut motions, of which twenty-five were on Demand No. 1, eleven on Demand No. 2, one on Demand No. 3 and two each on Demands Nos. 4 and 110, were moved.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Saturday, the 4th April, 1953.)

M. N. KAUL.

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 4, 1953

No. 142

1. Starred Questions

Seventeen starred questions (Nos. 1151 to 1164 and 1166 to 1168) were put down on the order paper. Starred question No. 1165 was deleted. Original notice of starred question No. 1155 was received in Hindi.

Fourteen starred questions (Nos. 1151, 1154 to 1158, 1160 to 1164 and 1166 to 1168) were orally answered and supplementary questions were put on all of them. Replies to starred questions Nos. 1152, 1153 and 1159 of which the questioners were absent, were laid on the Table of the House.

2. Unstarred Questions

Twenty-two unstarred questions (Nos. 872 to 893) were put down on the order paper. Unstarred question No. 893 was transferred to the list of questions for the 16th April, 1953. Original notices of unstarred questions Nos. 875 and 888 were received in Hindi. Answers to these questions were laid on the Table of the House.

3. Leave of Absence

Shri Kamakhya Prasad Tripathi was granted leave of absence from all the meetings of the House with effect from the 12th March, 1953 till the end of the current Session.

4. The Budget (General), 1953-54—Demands for Grants

Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry of

Commerce and Industry is responsible, concluded and the Demands were voted in full:—

Ministry of Commerce and Industry

Number of Demand	Name of Demand	Amount of Demand
1	Ministry of Commerce and Industry	66,24,000
2	Industries	10,90,93,000
3	Commercial Intelligence and Statistics	47,90,000
4	Miscellaneous Departments and Ex- penditure under the Ministry of	
	Commerce and Industry	36,90,000
110	Capital Outlay of the Ministry of	
	Commerce and Industry	5,70,99,000

Forty-one cut motions moved on the 2nd April, 1953, of which twenty-five were on Demand No. 1, eleven on Demand No. 2, one on Demand No. 3 and two each on Demands Nos. 4 and 110, were negatived by the House.

5. Government Bill under consideration

The Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Bill, 1953.

(The House adjourned till 2 P.M. on Monday, the 6th April, 1953.)

Corrigendum

In Parliamentary Bulletin—Part I, dated the 2nd April 1953, in para 7 under the heading "Motion for Election to Committees and programme of dates for Election thereto", in second column against the "Indian Central Cocoanut Committee", insert "2".

M. N. KAUL, Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 6, 1953

No. 143

1. Starred Questions

Twenty starred questions (Nos. 1169 to 1188) were put down on the order paper. Starred questions Nos. 1189 and 1190 were transferred to the lists of questions for the 17th and 16th April, 1953 respectively.

Nineteen starred questions (Nos. 1168 to 1185, 1187 and 1188) were orally answered and supplementary questions were asked on eighteen of them. Reply to the starred question No. 1186 was laid on the Table of the House the questioner being absent.

2. Unstarred Questions

Fifteen unstarred questions (Nos. 894 to 908) were put down on the order paper. Original notices of unstarred questions Nos. 898 to 900 and 908 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Government Bill introduced

The Patiala and East Punjab States Union Legislature (Delegation of Powers) Bill, 1953.

4. The Budget (General), 1953-54—Demands for Grants

Discussion on Demands for Grants Nos. 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 116, 117, 118, 119, 120, 121 and 122 for which the Ministry of Finance is responsible, commenced.

Forty-three cut motions were moved—fourteen on Demand No. 26, one on Demand No. 27, three on Demand No. 28, two on Demand No. 29, one each on Demands Nos. 33 and 34, two on Demand No. 36, one on Demand No. 37, two each on Demands Nos. 38 and 39, six on Demand No. 41, one each on Demands Nos. 42, 188, 119, 120 and 121 and three on Demand No. 122.

The discussion was not concluded.

(The House adjourned till 2 P.M. on Tuesday, the 7th April, 1953.)

M. N. KAUL, Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 7, 1953

No. 144

1. Starred Questions

Twenty-two starred questions (Nos. 1191 to 1212) were put down on the order paper. Original notices of starred questions Nos. 1198 to 1201 and 1207 were received in Hindi.

Sixteen starred questions (Nos. 1191 to 1195, 1197 to 1204 and 1206 to 1208) were orally answered and supplementary questions were put on fifteen of them. Replies to the remaining questions (including starred questions Nos. 1196 and 1205 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Thirty-nine unstarred questions (Nos. 909 to 947) were put down on the order paper. Original notices of unstarred questions Nos. 932, 944 and 947 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Short Notice Question

One short notice question regarding discharge of workers of Hindustan Shipyard Limited addressed to the Minister of Production was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Presentation of Report of Committee on Petitions

Pandit Thakur Das Bhargava presented the Report of the Committee on Petitions on the Bill to give effect to the financial proposals of the Central Government for the financial year 1953-54.

5. The Budget (General), 1953-54—Demands for Grants

(1) Further discussion on the following Demands for Grants in respect of the heads mentioned against them, for which the Ministry [P.T.O.

of Finance is responsible, concluded and the Demands were voted in. full:—

Ministry of Finance

Number of Demand	Name of Demand	Amount of Demand
		Rs.
26	Ministry of Finance	1,32,33,000
27	Customs	3,09,37,000
28	Union Excise Duties	4,98,91,000
29	Taxes on Income including Corporation Tax	3,12,43,000
30	Onium	37,34,000
31	Ctamma	1,09,54,000
32	Payments to other Governments,	1,09,54,000
32	Departments, etc., on account of the Administration of Agency Subjects and Management of Treasu-	
	ries	10,17,000
33	Audit	6,48,94,000
34	Currency	1,50,65,000
35	Mint	88,20,000
36	Territorial and Political Pensions	20,92,000
37	Superannuation Allowances and	
38	Pensions Miscellaneous Departments and Expenditure under the Ministry of Finance	2,76,19,000 1,83,81,000
39	Grants-in-aid to States	10,72,42,000
40	Miscellaneous Adjustments between the Union and State Govern-	
	ments	1,61,000
41	Extraordinary Payments	21,01,10,000
42	Pre-partition Payments	1,78,16,000
116	Capital Outlay on the India Secu-	
	rity Press	7,20,000
117	Capital Outlay on Currency	2,21,000
118	Capital Outlay on Mints	46,17,000
119	Commuted Value of Pensions	95,15.000
120	Payments to Retrenched Personnel	1,68,000
121	Other Capital Outlay of the Ministry of Finance	6,51,75,000
122	Loans and Advances by the Central Government	24,49,60.000

Forty-three cut motions moved on the 6th April, 1953, of which fourteen were on Demand No. 26, one on Demand No. 27, three on Demand No. 28, two on Demand No. 29, one each on Demands Nos 33 and 34, two on Demand No. 36, one on Demand No. 37, two each on Demands Nos. 38 and 39, six on Demand No. 41, one each on Demands Nos. 42, 118, 119, 120 and 121 and three on Demand No. 122, were negatived by the House.

(2) At 7 P.M. the following remaining Demands for Grants were v submitted to the vote of the House and granted in full:—

Number of Demand	Name of Demand		Amount of Demand
	Ministry of Health		
			Rs.
48	Ministry of Health		5,85,000
49	Medical Services		98,50,000
50	Public Health		1,05,49,000
51	Miscellaneous Expenditure und	er	
	the Ministry of Health	,	69,99,000
	Ministry of Information and Broa	dcast	ing
59	Ministry of Information and Broa	d-	
	casting		94,09,000
60	Broadcasting	• • • •	2,09,67,000
	Ministry of Law		
70	Ministry of Law		1,60,78,000
71	Administration of Justice		1,74,000
Miı	nistry of Natural Resources & Scien	tific 1	Research
72	Ministry of Natural Resources as	nd	
	Scientific Research		6,65,000
73	Survey of India		95,58,000
74	Botanical Survey		2,46,000
75	Zoological Survey	•••	4,00,000
76	Geological Survey		47,08,000
77	Mines	•••	19,64,000
78	Scientific Research		2,89,89,000
79	Miscellaneous Departments and E	x-	
	penditure under the Ministry	of	
	Natural Resources and Scientif	fic	
	Research		14,000
	Parliamentary Affairs		•
80	Department of Parliamenta	ry	
	Affairs		1,11,000
	Ministry of Production		
81	Ministry of Production		6,85,000
82	Salt		1,15,38,000
			[P.T.O.

Number of Demand	Name of Demand	Amount of Demand
83	Other Organisations under the Ministry of Production	1,08,18,000
84	Miscellaneous Departments and Expenditure under the Ministry of	
	Production	1,68,98,000
	Ministry of Transport	_,,,,,,,,,,,
96	Ministry of Transport	28,48,000
97	Ports and Pilotage	57,25,000
98	Lighthouses and Lightships	73,03,000
99	Central Road Fund	4,50,32,000
100	Communications (including National	, , ,
	Highways)	4,33,07,000
101	Miscellaneous Expenditure under the	
	Ministry of Transport	4,01,000
	Parliament	
107	Parliament	86,30,000
108	Miscellaneous Expenditure under the	
	Parliament Secretariat	27,000
	Secretariat of the Vice-President	
109	Secretariat of the Vice-President	76,000
	Ministry of Health	
126	Capital Outlay of the Ministry of	
	Health	3,08,14,000
	Ministry of Information and Broadcasti	
128	Capital Outlay on Broadcasting	65,30,000
Mini	stry of Natural Resources & Scientific R	esearch
132	Other Capital Outlay of the Minis-	
	try of Natural Resources and	27.00.000
	Scientific Research	65,08,000
	Ministry of Production	
133	Capital Outlay of the Ministry of	2 60 04 000
	Production	3,68,94,000
	Ministry of Transport	0.02 76.000
136	Capital Outlay on Ports	2,93,76,000 7,95,51,000
137	Capital Outlay on Roads	7,50,01,000
138	Other Capital Outlay of the Ministry of Transport	2,08,60,000

6. Appropriation Bill-Introduced

The Appropriation (No. 3) Bill, 1953.

(The House adjourned till 2 P.M. on Wednesday, the 8th April, 1953.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 8, 1953

No. 145

1. Starred Questions

Nineteen starred questions (Nos. 1213 to 1230 and 1232) were put down on the order paper. Starred question No. 1231 was deleted. Original notices of starred questions Nos. 1213 and 1220 were received in Hindi.

Eighteen starred questions (Nos. 1213 to 1229 and 1232) were orally answered and supplementary questions were put on fifteen of them. Reply to starred question No. 1230 of which the questioner was absent was laid on the Table of the House.

2. Unstarred Questions

Thirty unstarred questions (Nos. 948 to 977) were put down on the order paper. Original notices of unstarred questions Nos. 963, 964, 975 and 976 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Government Bill—Consideration Adjourned

Further consideration of the Khadi and Other Handloom Incustries Development (Additional Excise Duty on Cloth) Bill, 1953, was adjourned till Thursday, the 9th April, 1953.

4. The Appropriation Bill-Government Bill passed

The Appropriation (No. 3) Bill, 1953.

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(The House adjourned till 2 P.M. on Thursday, the 9th April, 1953.)

M. N. KAUL, Secretary.

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PARLIAMENTARY BULLETIN-PART I .

[Brief record of Proceedings]

April 9, 1953

No. 146

1. Starred Questions

Twenty starred questions (Nos. 1233 to 1252) were put down on the order paper. Starred question No. 1253 was transferred to the list of questions for the 17th April, 1953. Starred question No. 1254 was postponed to the 18th April, 1953. The original notices of starred questions Nos. 1240, 1242 and 1244 were received in Hindi.

Eighteen starred questions (Nos. 1233 to 1241 and 1243 to 1251) were orally answered and supplementary questions were asked on seventeen of them. Replies to starred questions Nos. 1242 (of which the questioner was absent) and 1252 were laid on the Table of the House.

2. Unstarred Questions

Sixteen unstarred questions (Nos. 978 to 993) were put down on the order paper. Original notices of unstarred questions Nos. 989 and 993 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Leave of Absence

Rt. Rev. John Richardson was granted leave of absence from all the meetings of the House during the current session.

4. Papers laid on the Table

The Minister of Finance laid on the table a copy of each of the following papers under Article 151(1) of the Constitution:—

- (i) Appropriation Accounts of the Defence Services for the year 1949-50.
- (ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1949-50 and the Audit Report thereon.
- (iii) Audit Report, Defence Services, 1951.

5. Result of Election

The Deputy Speaker declared that, as the number of candidates for election to the Indian Central Oil Seeds Committee was equal to the number of vacancies in the Committee, the candidates, mentioned below have been duly elected thereto:—

Indian Central Qil Seeds Committee

- (1) Shri Mathura Prasad Mishra.
- (2) Shri Digambar Singh.
 - (3) Shri Vyankatrao Pirajirao Pawar.
 - (4) Dr. Manik Chand Jatay-vir.

6. Government Bill passed

The Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Bill, 1953.

(The House adjourned till 2 P.M. on Friday, the 10th April, 1953.)

M. N. KAUL, Secretary,

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 10, 1953

No. 147

1. Starred Questions

Seventeen starred questions (Nos. 1255 to 1271) were put down on the order paper. Original notices of starred questions Nos. 1262, 1263 and 1268 were received in Hindi. All the starred questions were orally answered and supplementary questions were put on sixteen of them.

2. Unstarred Questions

Twenty-nine unstarred questions (Nos. 994 to 1022) were put down on the order paper. Original notices of unstarred questions Nos. 1018 and 1022 were received in Hindi. Replies to the Unstarred Questions were laid on the Table of the House.

3. Short Notice Questions

Two short notice questions regarding (i) detention of trains in Bellary District and (ii) Railway Collision on the Gaya-Nawadah Railway line addressed to the Minister of Railways were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Result of Election

The Deputy Speaker declared that, as the number of candidates for election to the Indian Central Cocoanut Committee was equal to the number of vacancies in the committee, the candidates, mentioned below, have been duly elected thereto:—

Indian Central Cocoanut Committee

- (1) Shri Kamal Krishna Das.
- (2) Shri P. T. Chako.

5. Private Members' Resolutions

- (1) Further discussion of the following Resolution moved by Sardar Hukam Singh on the 28th November, 1952, was resumed:—
 - "This House is of opinion that Government should take steps to investigate into the wealth, fortune or property, whether held in his own name or of any member or members of his family, jointly or severally, of any person who—
 - (a) holds an office under the Constitution; or
 - (b) is a responsible officer of the Government of India or of any State in India; and in particular, is authorised to place contracts, issue licences, collect revenues or taxes or control the procurement, storage, distribution, movement or sale of any commodity;

and in particular, any person who is about to relinquish his post or office or retire from Government service;

and for this purpose appoint a Commission which should be authorised to call for any witness or document and make a thorough investigation into all the possessions of such an officer.

This House is further of opinion that if as a result of such an investigation any officer is found to be owning, or holding, or to have accumulated any property, which in the opinion of the Investigation Commission is substantially in excess of what could be accumulated by an honest and upright officer, the matter should be reported to this House which will after such further consideration take such action as it deems just and necessary in each case."

The following members took part in the debate:

- (1) Shri Choithram Partabrai Gidwani.
- (2) Shri P. T. Punnoose.
- (3) Shri B. H. Khardekar.
- (4) Shri M. S. Gurupadaswamy.
- (5) Prof. C. P. Mathew.
- (6) Pandit Krishna Chandra Sharma.
- (7) Dr. Kailas Nath Katju.

Sardar Hukam Singh replied to the debate.

All the Amendments moved on the 28th November, 1952, were negatived excepting one which was withdrawn by leave of the House.

The Resolution was also negatived by the House.

(2) Shri K. Ananda Nambiar moved the following Resolution:-

"This House is opinion that the Safeguarding of National Security Rules 1949 introduced in the Railways, Postal, Defence and all the other Central Government Services to discharge Government employees without recourse to normal procedure of disciplinary rules be cancelled forthwith and all those discharged or suspended under these rules be reinstated."

The following members took part in the debate:-

- (1) Dr. Lanka Sundaram.
- (2) Pandit Algu Rai Shastri.
- (3) Shri R. Venkataraman.

The disc usion was not concluded.

6. Discussion re: East-Pakistan displaced Women's Home at Chunar

Shri Tridib Kumar Chaudhuri raised a discussion on the conditions of the inmates of the East Pakistan displaced women's Home at Chunar, Uttar Pradesh, and the recent disturbances there (March 19 to 23, 1953).

7. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 9th April, 1953, had passed the following Bills:—

- (1) The Scheduled Areas (Assimilation of Laws) Bill, 1953.
- (2) The Travancore-Cochin High Court (Amendment Bill, 1953.

8. Bills passed by the Council—laid on the Table

Secretary laid on the Table the following Bills as passed by the Council of States:—

- (1) The Scheduled Areas (Assimilation of Laws) Bill, 1953.
- (2) The Travancore-Cochin High Court (Amendment) Bill, 1953.

(The House adjourned till 8-15 A.M. on Tuesday, the 14th April, 1953.)

M. N. KAUI Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief Record of Proceedings]

April 14, 1953

No. 148

1. Starred Questions

Thirty-three starred questions (Nos. 1272 to 1304) were put down on the order paper. Original notices of starred questions Nos. 1289 and 1303 were received in Hindi.

Twenty-one starred questions (Nos. 1275 to 1280, 1282 to 1284, 1287 to 1288, 1290 to 1291, 1294 to 1295, 1297 to 1301 and 1303) were orally answered and supplementary questions were put on eighteen of them. Replies to starred questions Nos. 1272 to 1274, 1281, 1285 to 1286, 1289, 1292 to 1293, 1296, 1302 and 1304 of which the questioners were absent, were laid on the Table of the House.

2. Unstarred Questions

Fourteen unstarred questions (Nos. 1023 to 1025, 1029 to 1039) were put down on the order paper. Unstarred question Nos. 1026, 1027 and 1028 were deleted from the list having been transferred to 23rd April 1953, 22nd April 1953, and 29th April 1953 respectively. Original notice of unstarred question No. 1038 was received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Short Notice Questions

Two short notice questions regarding (i) restrictions on trade with China and (ii) Hyderabad currency addressed to the Prime Minister and the Minister of Finance respectively were asked. These were orally answered and supplementary questions were also asked and answered thereon.



4. Paper laid on the Table

The Deputy Minister for Finance laid on the Table a copy of the Central Excise Notification No. 8, dated the 21st February, 1953, in accordance with Section 38 of the Central Excises and Salt Act, 1944.

5. Result of Election

The Speaker declared that the following members have been duly elected to the National Food and Agriculture Organization Liaison Committee:—

- (1) Shri K. Janardhan Reddy
- (2) Prof. Ram Saran
- (3) Shri Tekur Subrahmanyam
- (4) Shri Choithram Partabrai Gidwani

6. Government Bill introduced

The Sea Customs (Amendment) Bill, 1953.

7. Government Bill under consideration

The Finance Bill, 1953.

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8. Government Bill introduced

The Central Excises and Salt (Amendment) Bill, 1953.

(The House adjourned till 8-15 A.M. on Wednesday, the 15th April, 1953.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief Record of Proceedings]

April 15, 1953

No. 149

1. Starred Questions

Thirty-five starred questions (Nos. 1305 to 1339) were put down on the order paper. Original notice of starred question No. 1332 was received in Hindi.

Thirty starred questions (Nos. 1305 to 1318, 1320 to 1322, 1324 to 1334, 1337 and 1338) were answered orally and supplementary questions were asked on twenty-seven of them. Replies to starred questions Nos. 1319, 1323, 1335 and 1336 of which the questioners were absent and starred question No. 1339 which was not reached for oral answer were laid on the Table of the House.

2. Unstarred Questions

Sixteen unstarred questions Nos. 1040 to 1055 were put down on the order paper. Replies to the questions were laid on the Table of the House.

3. Short Notice Question

One short notice question regarding Road-cum-regulator Bridge over River Krishna addressed to the Minister of Transport was also asked and answered orally.

4. Statement by Minister of Production

The Minister of Production made a statement correcting the reply given to a supplementary question arising out of Starred Question No. 1250 on the 9th April, 1953.

5. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 14th April, 1953, had agreed without any amendment to the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Bill, 1953.

6. Government Bill introduced

The Comptroller and Auditor General (Conditions of Service) Bill, 1953.

7. Government Bills under consideration

- (1) The Central Excises and Salt (Amendment) Bill, 1953.
- (2) The Finance Bill, 1953.

8. Half-an-hour Discussion on matter arising out of answers to questions.

Shri V. P. Nayar raised half-an-hour discussion on points arising out of the answers to starred question No. 1157 asked on the 4th April, 1953 regarding National Small Savings Scheme.

(The House adjourned till 8-15 A.M. on Thursday, the 16th April, 1953.)

M. N. KAUL.

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief Record of Proceedings]

April 16, 1953

No. 150

1. Starred Questions

Thirty-six starred questions (Nos. 1340 to 1375) were put down on the order paper. Twenty-seven starred questions (Nos. 1340 to 1350, 1352, 1356 to 1360, 1362 to 1364, 1367, 1369 to 1372, 1374 and 1375) were orally answered and supplementary questions were asked on twenty-six of them. Replies to starred questions Nos. 1351, 1353 to 1355, 1361, 1365, 1366, 1368 and 1373 of which the questioners were absent were laid on the Table of the House.

2. Unstarred Questions

Forty-one unstarred questions (Nos. 1056 to 1084, 1086, 1087, 1089 to 1092 and 1094 to 1096) were put down on the order paper. Original notices of unstarred questions Nos. 1069, 1070 and 1091 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri T. S. Sankara Aiyer who was a member of the Central Legislative Assembly.

4. Government Bills under consideration

- (1) The Finance Bill, 1953.
- (2) The Central Excises and Salt (Amendment) Bill, 1953.

(The House adjourned till 8-15 A.M. on Friday, the 17th April, 1953.)

COBRIGENDA

(1) In Parliamentary Bulletin—Part I, dated the 5th March, 1953, after para. 3 under the heading "Papers laid on the Table", insert the following as a new para. and re-number the subsequent para. accordingly:—

"4. Government Bills introduced

- (1) The Representation of the People (Amendment) Bill, 1953.
- (2) The Minimum Wages (Amendment) Bill, 1953."
- (2) In Parliamentary Bulletin—Part I, dated the 10th April, 1953, after para. 4 under the heading "Result of Election", insert the following as new paras. and re-number the subsequent paras. accordingly:—

"5. Government Bill withdrawn

The Industries (Development and Regulation) Amendment Bill, 1952.

6. Government Bill introduced

The Industries (Development and Regulation) Amendment Bill, 1953."

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN—PART I [Brief Record of Proceedings]

April 17, 1953

No. 151

1. Starred Questions

Thirty-two starred questions (Nos. 1377—1391, 1393—1401 and 1403—1410) were put down on the order paper. Original notices of starred questions Nos. 1384 and 1385 were received in Hindi. Starred question No. 1376 was deleted from the list. Starred questions Nos. 1392 and 1402 were transferred to the lists of questions for 28th April 1953 and 29th April 1953 respectively.

Twenty-five starred questions (Nos. 1378—1382, 1385—1387, 1391, 1393—1394, 1396—1401, 1403—1410) were orally answered and supplementary questions were asked on all of them. Replies to starred questions Nos. 1377, 1383, 1384, 1388—1390, and 1395, of which the questioners were absent, were laid on the Table of the House.

2. Unstarred Questions

Sixteen unstarred questions (Nos. 1097—1112) were put down on the order paper. Replies to the unstarred questions were laid on the Table of the House.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council had no recommendations to make to the House of the People in regard to the Appropriation (No. 3) Bill, 1953, which was passed by the House at its sitting held on the 8th April, 1953.

4. Private Members' Resolutions

(1) Further discussion of the following Resolution moved by Shri K. Ananda Nambiar on the 10th April, 1953, was resumed:—

"This House is of opinion that the Saieguarding of National Security Rules 1949 introduced in the Railways, Postal, Defence and all the other Central Government Services

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to discharge Government employees without recourse to normal procedure of disciplinary rules be cancelled forthwith and all those discharged or suspended under these rules be reinstated."

The following members took part in the debate:- -

- 1. Shri Hirendra Nath Mukerjee
- 2. Shri Khub Chand Sodhia
- 3. Shri B. S. Murthy
- 4. Shri M. S. Gurupadaswamy
- 5. Shri Khandubhai Kasanji Desai
- 6. Shri U. R. Bogawat
- 7. Dr. Syama Prasad Mookerjee
- 8. Dr. Kailas Nath Katiu

Shri K. Ananda Nambiar replied to the Debate.

The Resolution was negatived by the House.

(2) Shrimati Minimata moved the following Resolution:-

"This House is of opinion that with a view to enable Scheduled Castes to enjoy effectively the same rights in social, civil and religious matters, as are enjoyed by others, a comprehensive law may be enacted forthwith by Parliament for the punishment of the practice of untouchability laying down in particular the procedure to be followed by the Courts having jurisdiction to try such offences and the penalty to be meted out to offenders"

An amendment was moved by Shri Shree Narayan Das and three amendments were ruled out of order.

The following members took part in the debate:-

- 1. Shri Shree Narayan Das
- 2. Shri P. N. Rajabhoj *
- 3. Shri Panna Lall Barupal
- 4. Shri B. S. Murthy
- 5. Shri Atma Singh Namdhari
- 6. Shri Mangalagiri Nanadas
- 7. Swami Ramanand Shashtri
- 8. Shri Bahadur Singh

- 9. Shri L. Elayaperumal
- 10. Shri V. Veeraswamv
- 11. Shri Balwant Nagesh Datar

The following amendment moved by Shri Shree Navayan Das was adopted by the House:—

'That for the original resolution, the following be substituted, namely:—

"This House is of opinion that a comprehensive law should soon be enacted to ensure that the practice of untouchability and the resultant disabilities are removed immediately leading to equal social status of all the citizens and bringing the offenders in this respect to book in an expeditious manner."

(The House adjourned till 8-15 a.m. Saturday, the 18th April, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief Record of Proceedings]

April 18, 1953

No. 152

1. Starred Questions

Thirty-two starred questions (Nos. 1411 to 1422, 1424 to 1430, 1432 to 1435, 1437, 1438, 1440 to 1445 and 1254) were put down on the order paper. Starred questions Nos. 1423, 1431, 1436 and 1439 were transferred to the lists of questions for the 24th, 29th, 29th, and 28th April, 1953 respectively. Original notices of starred questions Nos. 1433, 1443 and 1444 were received in Hindi. Starred question No. 1254 was postponed from the 9th April, 1953.

Twenty-five starred questions (Nos. 1412 to 1415, 1417, 1420 to 1422, 1424 to 1426, 1428 to 1430, 1432 to 1435, 1437, 1438, 1442 to 1445 and 1254) were orally answered and supplementary questions were asked on twenty-three of them. Replies to starred questions Nos. 1411, 1416, 1418, 1419, 1427, 1440 and 1441 (of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Fifteen unstarred questions (Nos. 1113 to 1127) were put down on the order paper. Replies to the questions were laid on the Table of the House.

3. Government Bills passed

- (1) The Finance Bill, 1953 (Passed as amended).
- (2) The Central Excises and Salt (Amendment) Bill, 1953.

4. Intimation regarding detention of Members of Parliament

The Chair informed the House that the Speaker had received a letter from the District Magistrate, Jullundur, intimating that Shri Vishnu Ghanashyam Deshpande, M.P., and Shri Umashanker Muljibhai Trivedi, M.P., had been detained on the 17th April, 1953, under the Preventive Detention Act.

(The House adjourned till 8-15 A.M. on Monday, the 20th April, 1953).

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 20, 1953

No. 153

1. Starred Questions

Thirty-six starred questions (Nos. 1446 to 1481) were put down on the order paper. Starred question No. 1482 was transferred to $th_{\rm e}$ list of questions for the 27th April, 1953. Original notice of starred question No. 1477 was received in Hindi.

Thirty-two starred questions (Nos. 1446, 1448 to 1471, 1473 to 1477 and 1479 to 1480) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to starred questions Nos. 1447, 1472 and 1478 (of which the questioners were absent) and starred question No. 1481 which was not reached for oral answer were laid on the Table of the House.

2. Unstarred Questions

Twenty-four unstarred questions (Nos. 1128 to 1151) were put down on the order paper. Original notices of unstarred questions Nos. 1134, 1135, 1143 and 1149 were received in Hindi. Replies to the questions were laid on the Table of the House.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment Motion regarding police firing in Hubli and certain other matters.

4. Leave of Absence

The absence of Shri N. Sathianathan for 65 days from the 10th December, 1952, to the 5th April, 1953, was condoned by the House.

5. Papers laid on the Table

The following papers were laid on the Table of the House:-

- (1) A copy of each of the following Ministry of Labour Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under subsection (2) of section 7 of the Employees' Provident Funds Act. 1952:—
 - (i) Notification No. P.F.501(17)/A-4, dated the 27th January, 1953.
- (ii) Notification N. PF-523(6)/A-5, dated the 23rd February, 1953.
- (iii) Notification No. PF-523(8)/A-6, dated the 3rd March, 1953.
- (iv) Notification No. PF-504(109)/A-7, dated the 4th March, 1953.
 - (v) Notification No. PF-516(10)/A-8, dated the 4th March, 1953.
- (2) A copy of the Ministry of Transport Notification No. 18-TAG(8)/53, dated the 31st March, 1953, making certain amendment to the Delhi Road Transport Authority (Advisory Council) Rules, 1951, under subsection (3) of section 52 of the Delhi Road Transport Authority Act, 1950.

6. Motion for Election to Committee

Motion for election of two members to the Indian Central Tobacco Committee was moved and adopted.

7. Government Bill-Motion for reference to Select Committee

Motion for reference of the Air Corporations Bill to a Select Committee was moved.

(The House adjourned till 8-15 A.M. on Tuesday, the 21st April, 1953.)

PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

April 21, 1953

No. 154

1. Starred Questions

Twenty-nine starred questions (Nos. 1483—1492, 1494—1510 and 1512, 1513) were put down on the order paper. Starred questions Nos. 1493 and 1511 were transferred to the list of questions for 28th April 1953. Original notices of starred questions Nos. 1490 and 1501 were received in Hindi.

Twenty-three starred questions (Nos. 1483—1491, 1494. 1497—1498, 1500—1510) were orally answered and supplementary questions were put on twenty-two of them. Replies to starred questions Nos. 1492, 1495, 1496, 1499, 1512 and 1513, of which the questioners were absent, were laid on the Table of the House.

2. Unstarred Questions

Eighteen unstarred questions (Nos. 1152—1169) were put down on the order paper. Original notices of unstarred questions Nos. 1154, 1158, 1162, 1166, 1167, 1168 and 1169, were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 20th April, 1953, had passed the following Bills as amended:—

- (1) The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1953.
- (2) The Repealing and Amending Bill, 1953.

4. Bills passed by the Council—laid on the Table

Secretary laid on the table the following Bills as passed by the Council of States:—

- The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1953.
- (2) The Repealing and Amending Bill, 1953.

5. Papers laid on the Table

The following papers were laid on the Table of the House:-

- (1) A copy of each of the Principal and Supplemental Agreements executed between the Rajpramukh of Hyderahad and the Reserve Bank of India on the 31st March, 1953 under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934.
- (2) A copy of each of the following Ministry of Home Affairs Notifications, in accordance with sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952:—
 - (i) Notification No. 18/37/52-Public, dated the 2nd January, 1953.
 - (ii) Notification No. 18/37/52-Public, dated the 14th January, 1953.

6. Presentation of petition on Bill

Shri Choithram P. Gidwani presented a petition regarding the Air Corporations Bill, 1953.

7. Government Bill referred to Select Committee

The Air Corporations Bill, 1953, was referred to a Select Committee consisting of the following members with instructions to report by the 30th April, 1953:—

- 1. Pandit Thakurdas Bhargava (Chairman)
- 2. Shri N. Somana
- 3. Shri N. P. Nathwani
- 4. Pandit Munishwar Dutt Upadhyay
- 5. Shri Venkatesh Narayan Tivary
- 6. Shri C. D. Pande
- 7. Shri Mathura Prasad Mishra
- 8. Shri Banarsi Prasad Jhunjhunwala
- 9. Shri Satis Chandra Samanta

- 10. Shri Rohini Kumar Chaudhuri
- 11. Shri Ghamandi Lal Bansal
- 12. Sardar Amar Singh Saigal
- 13. Shri Yeshwantrao Martandrao Mukne
- 14. Shri M. Muthukrishnan
- 15. Shri T. N. Viswanatha Reddy
- 16. Shri C. P. Matthen
- 17. Shri H. Siddananjappa
- 18. Shri Pannalal R. Kaushik
- 19. Shri Nityanand Kanungo
- 20. Shri Vaijnath Mahodaya
- 21. Shri V. B. Gandhi
- 22. Shri Shivram Rango Rane
- 23. Shri Jaipal Singh
- 24. Shri K. Ananda Nambiar
- 25. Dr. Syama Prasad Mookerjee
- 26. Shri Girraj Saran Singh
- 27. Shri Rayasam Seshagiri Rao
- 28. Shri M. S. Gurupadaswamy
- 29. Shri K. A. Damodara Menon
- 30. Sardar Hukam Singh
- 31. Shri S. V. L. Narasimham
- 32. Shri Radha Raman
- 33. Shrimati Vijaya Lakshmi Pandit
- 34. Shrimati Sushama Sen
- 35. Shrimati Renu Chakravartty
- 36. Shri Sarangadhar Das
- 37. Shri Raj Bahadur
- 38. Shri Jagjivan Ram

(The House adjourned till 8-15 A.M. on Wednesday, the 22nd April, 1953.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 22, 1953

No. 155

1. Starred Questions

Thirty-five starred questions (Nos. 1514 to 1535 and 1537 to 1549) were put down on the order paper. Starred question No. 1536 was transferred to the list of questions for the 28th April, 1953. The original notices of starred questions Nos. 1540, 1548 and 1549 were received in Hindi.

Thirty-three starred questions (Nos. 1514 to 1527, 1529 to 1535, 1537 to 1540 and 1542 to 1549) were orally answered and supplementary questions were asked on thirty-two of them. Replies to starred questions Nos. 1528 and 1541 (of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Fourteen unstarred questions (Nos. 1170 to 1183) were put down on the order paper. Original notices of unstarred questions Nos. 1172. 1180, 1181, 1182 and 1183 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Leave of Absence

The absence of Sardar Jogendra Singh for 63 days from the 17th February to the 20th April, 1953, was condoned by the House.

4. Government Bill referred to Select Committee

The Industries (Development and Regulation) Amendment Bill, 1953, was referred to a Select Committee consisting of the following members with instructions to report by the 29th April, 1953:—

- (1) Shri N. V. Gadgil (Chairman)
- (2) Prof. Diwan Chand Sharma

- (3) Shri Balwant Sinha Mehta
- (4) Shri Govind Hari Deshpande
- (5) Shri Fulsinhji B. Dabhi
- (6) Shri Upendranath Barman
- (7) Dr. Jayantilal Narbheram Parekh
- (8) Shri Abdus Sattar
- (9) Shri S. C. Deb
- (10) Shri Bhupendra Nath Misra
- (11) Shri Bhagwat Jha 'Azad'
- (12) Shri Radhelal Vyas
- (13) Shri Satyendra Narayan Sinha
- (14) Shri K. G. Deshmukh
- (15) Shrimati Tarkeshwari Sinha
- (16) Shri Raghavendrarao Srinivasrao Diwan
- (17) Shri Gajendra Prasad Sinha
- (18) Shri G. R. Damodaran
- (19) Shri C. R. Basappa
- (20) Shri Ranbir Singh Chaudhuri
- (21) Shri Tribhuan Narayan Singh
- (22) Shri Shri Chand Singhal
- (23) Shri Baij Nath Kureel
- (24) Shri Chaturbhuj V. Jasani
- (25) Shri Vishwambhar Dayal Tripathi
- (26) Shri Bahadur Singh
- (27) Shri Durga Charan Banerjee
- (28) Shri Mangalagiri Nanadas
- (29) Shri Kamal Kumar Basu
- (30) Shri G. D. Somani
- (31) Dr. Indubhai B. Amin
- (32) Shri Kandalax Subrahmanyam

- (33) Shri Choithram P. Gidwani
- (34) Shri Tridib Kumar Chaudhuri
- (35) Shri B. Rajagopala Rao
- (36) Shrimati Anasuyabai Kale
- (37) Shri Paidi Lakshmayya, and
- (38) Shri T. T. Krishnamachari.

(The House adjourned till 8-15 A.M. on Thursday, the 23rd April, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 23, 1953

No. 156

1. Starred Questions

Thirty-three starred questions (Nos. 1550 to 1576 and 1578 to 1583) were put down on the order paper. Starred Question No. 1577 was transferred to the list of questions for the 29th April, 1953. Original notices of starred questions Nos. 1558, 1567 and 1578 were received in Hindi.

Twenty-four starred questions (Nos. 1552 to 1555, 1558, 1562 to 1571, 1573 to 1576 and 1578 to 1582) were orally answered and supplementary questions were asked on twenty-three of them. Replies to starred questions Nos. 1550, 1551, 1556, 1557, 1559 to 1561, 1572 and 1533 (of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Twenty-five unstarred questions (Nos. 1184 to 1208) were put down on the order paper. Original notice of unstarred question No. 1199 was received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Adjournment Motion

As the Government promised to make a statement regarding the situation arising out of the strike at Hindusthan Shipyard, Visakhapatnam, the adjournment motion on the subject, of which notice was received from Dr. Syama Prasad Mookerjee, was not pressed.

4. Government Bill under consideration

The Indian Income-tax (Amendment) Bill, 1952 (as reported by Select Committee).

(The House adjourned till 8-15 A.M. on Friday, the 24th April, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 24, 1953

No. 157

1. Starred Questions

Thirty starred questions (Nos. 1584—1613) were put down on the order paper. Original notice of starred question No. 1605 was received in Hindi. Twenty-seven starred questions (Nos. 1584—1592, 1594, 1596—1606, 1608—1613) were orally answered and supplementary questions were put on twenty-four of them. Replies to starred questions Nos. 1593, 1595 and 1607, of which the questioners were absent, were laid on the Table of the House.

2. Unstarred Questions

Four Unstarred questions (Nos. 1209—1212) were put down on the order paper. Replies to the unstarred questions were laid on the Table of the House.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the labour dispute at the Hindusthan Shipyard, Visakhapatnam.

4. Private Member's Bill under consideration

The Orphanage Bill by Shri M. L. Dwivedi.

5. Message from the Council of States

Secretary reported a message from the Council of States that the Council had no recommendations to make to the House of the People in regard to the following Bills which were passed by the House at its sitting held on the 18th April, 1953:—

- (1) The Finance Bill, 1953.
- (2) The Central Excises and Salt (Amendment) Bill, 1953.

6. Half-an-hour discussion on matter arising out of answers to questions

Shri G. D. Somani raised a half-an-hour discussion on points arising out of the answers given on the 4th March, 1953 to a Short Notice Question regarding food scarcity in Rajasthan.

(The House adjourned till 8-15 A.M. on Saturday, the 25th April, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 25, 1953

No. 158

1. Government Bills passed

- (1) The Indian Income-tax (Amendment) Bill, 1952 (as amended).
 - (2) The Cinematograph (Amendment) Bill, 1952 (as amended).
 - (3) The Scheduled Areas (Assimilation of Laws) Bill, 1953,
 - (4) The Indian Lighthouse (Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Monday, the 27th April, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 27, 1953

No. 159

1. Starred Questions

Thirty-four starred questions (Nos. 1614 to 1640 and 1643 to 1649) were put down on the order paper. Starred questions Nos. 1641 and 1642 were transferred to the lists of questions for the 4th and 6th May, 1953 respectively. Original notices of starred questions Nos. 1627 and 1640 were received in Hindi.

Twenty-three starred questions (Nos. 1614, 1615, 1617 to 1626 and 1628 to 1638) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 1616 and 1627 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Ten unstarred questions (Nos. 1213 to 1222) were put down on the order paper. Original notices of unstarred questions Nos. 1213 and 1215 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Panel of Chairmen

The Chair announced that the Speaker had nominated the following members on the Panel of Chairmen in place of the members nominated earlier by him on the Panel:—

- (1) Pandit Thakur Das Bhargava
- (2) Shrimati Ammu Swaminadhan
- (3) Shri Hari Vinayak Pataskar
- (4) Sardar Hukam Singh
- (5) Shrimati Renu Chakravartty

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(6) Shrimati B. Khongmen

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4. Paper laid on the Table

The Minister of Finance laid on the Table a copy of the Report of the Expert Committee (Excise), promised in reply to the supplementary to Starred Question No. 1870, asked on the 18th July, 1952.

5. Government Bill passed

The Indian Merchant Shipping (Amendment) Bill, 1952 (as amended).

6. Government Bill under consideration

The Salaries and Allowances of Officers of Parliament Bill, 1953.

7. Discussion re International Wheat Agreement

Shri Radha Raman raised a discussion on the renewed International Wheat Agreement for supply of wheat at 2.05 dollars per bushel.

(The House adjourned till 8-15 a.m. on Tuesday, the 28th April, 1953.)

M. N. KAUL,

Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 28, 1953

No. 160

1. Starred Questions

Thirty-five starred questions (Nos. 1650 to 1684) were put down on the order paper. Original notices of starred questions Nos. 1657, 1678 and 1684 were received in Hindi.

Twenty-three starred questions (Nos. 1651, 1652, 1654 to 1656, 1659 to 1661, 1663, 1665, 1667 to 1670, 1672, 1673, 1675, 1676, 1678 to 1681 and 1684) were orally answered and supplementary questions were asked on twenty-two of them. Replies to starred questions Nos. 1650, 1653, 1657, 1658, 1662, 1664, 1666, 1671, 1674, 1677, 1682 and 1683, of the questioners were absent, were laid on the Table of the House.

2. Unstarred Questions

Twenty-three unstarred questions (Nos. 1223 to 1241 and 1243 to 1246) were put down on the order paper. Unstarred question No. 1242 was transferred to the list of questions for the 4th May, 1953. Original notices of unstarred questions Nos. 1225 to 1227 and 1246 were received in Hindi. Replies to the unstarred were laid on the Table of the House.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 27th April, 1953, had passed the Calcutta High Court (Extension of Jurisdiction) Bill, 1953.

4. Bill passed by the Council-Laid on the Table

Secretary laid on the Table the Calcutta High Court (Extension of Jurisdiction) Bill, 1953, as passed by the Council of States.

5. Paper laid on the Table

Dr. Punjabrao S. Deshmukh laid on the Table a copy of the revised statement rectifying certain mistakes in the statement laid on the Table in answer to parts (b) and (d) of Starred Question No. 1362, asked on the 16th April, 1953.

6. Government Bill passed

The Salaries and Allowances of Officers of Parliament Bill, 1953.

7. Government Bill under consideration

The Comptroller and Auditor-General (Conditions of Service) Bill, 1953.

(The House adjourned till 8-15 A.M. on Wednesday, the 29th April, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

April 29, 1953

No. 161

1. Starred Questions

Forty-seven starred questions (Nos. 1685—1721, 1723—1732) were put down on the order paper. Starred question No. 1722 was deleted from the list. Original notices of starred questions Nos. 1707, 1715 and 1732 were received in Hindi.

Twenty-four starred questions (Nos. 1685—1688, 1690, 1691, 1694, 1695, 1697, 1700, 1701, 1703—1705, 1707—1712, 1714—1716, 1718) were orally answered and supplementary questions were put on twenty-three of them. Replies to the remaining questions (including starred questions Nos. 1689, 1692, 1693, 1696, 1698, 1699, 1702, 1706, 1713 and 1717, of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Thirty-three unstarred questions (Nos. 1247—1279) were put down on the order paper. Original notices of unstarred questions Nos. 1248, 1249 and 1258 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Short Notice Question

One short notice question regarding retrenchment of workers of Ordnance Depot, Jubbalpur, addressed to the Minister of Defence, was also asked and answered orally and supplementary questions were put thereon.

4. Presentation of Report of Committee on Petitions

Pandit Thakur Das Bhargava presented the Report of the Committee on Petitions on the Air Corporations Bill, 1953.

5. Paper laid on the Table

The Deputy Minister for Defence laid on the Table a copy of the Reserve and Auxiliary Air Forces Act Rules, 1953, published in the Gazette of India Notification No. S.R.O. 175, dated the 25th April, 1953 in accordance with sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952.

6. Presentation of Report of Select Committee

Shri N. V. Gadgil presented the Report of the Select Committee on the Industries (Development and Regulation) Amendment Bill, 1953.

7. Government Bill passed

The Comptroller and Auditor-General (Conditions of Service) Bill, 1953 (as amended).

8. Government Bill under consideration

The Patiala and East Punjab States Union Legislature (Delegation of Powers) Bill, 1953.

(The House adjourned till 8-15 A.M. on Thursday, the 30th April, 1953.)

PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

April 30, 1953

No. 162

1. Starred Questions

Twenty-six starred questions (Nos. 1733 to 1758) were put down on the order paper. The original notice of starred question No. 1755 was received in Hindi.

Nineteen starred questions (Nos. 1734 to 1737, 1740 to 1742, 1744 to 1752 and 1754 to 1756) were orally answered and supplementary questions were asked on sixteen of them. Replies to starred questions Nos. 1733, 1738, 1739, 1743, 1753, 1757 and 1758 (of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Four unstarred questions (Nos. 1280 to 1283) were put down on , the order paper. Replies to the questions were laid on the Table of the House.

Leave of absence

Dr. Satyaban Roy was granted leave of absence from all the meetings of the House till the end of the current session.

4. Result of Election

The Deputy Speaker declared that the following members had been elected to the Indian Central Tobacco Committee:—

- (1) Shri Kotha Raghuramaiah
- (2) Shri Rameshwar Sahu.

5. Paper laid on the Table

The Deputy Minister for Irrigation and Power laid on the Table a copy of statement of estimated capital and revenue receipts and expenditure of the Delhi State Electricity Board for the year 1953-54, under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948.

6. Presentation of Report of Select Committee

In the absence of the Chairman of the Select Committee, Shri C. D. Pande presented the report of the Select Committee on the Air Corporations Bill, 1953.

7. Government Bill passed

The Patiala and East Punjab States Union Legislature (Delegation of Powers) Bill, 1953 (as amended).

(The House adjourned till 8-15 A.M. on Friday, the 1st May, 1953.)

M. N. KAUL, Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 1, 1953

No. 163

1. Starred Questions

Thirty-five starred questions (Nos. 1759—1793) were put down on the order paper.

Twenty-one starred questions (Nos. 1759, 1760, 1764, 1765, 1767 to 1773, 1775, 1778, 1781, 1782 and 1784 to 1789) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including starred questions Nos. 1761 to 1763, 1766, 1774, 1776, 1777, 1779, 1780 and 1783 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Thirty-five unstarred questions (Nos. 1284 to 1318) were put down on the order paper. Original notices of unstarred questions Nos. 1298, 1302 and 1304 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 29th April, 1953, had agreed without any amendment to the following Bills:—

- (1) The Cinematograph (Amendment) Bill, 1952.
- (2) The Indian Lighthouse (Amendment) Bill, 1952.

4. Paper laid on the Table

The Deputy Minister for Labour laid on the Table a copy of the Ministry of Labour Notification No. M-1(17)51, dated the

31st December, 1952, making certain amendment to the Coal Mines Rescue Rules, 1939, under sub-section (7) of section 59 of the Mines Act. 1952.

5. Speech of the Minister of Law re: certificate of the Speaker on the Indian Income-tax (Amendment) Bill, 1953.

- 1. In connection with the notice given by Pandit Thakur Das Bhargava to raise certain points with reference to the speech of the Minister of Law re: the certificate of the Speaker on the Indian Income-tax (Amendment) Bill, 1953, Secretary reported the following message received from the Secretary of the Council of States:—
 - "I am directed to send herewith a copy each of the statements made by the Chairman of the Council of States and the Leader of the Council at the sitting of the Council today on a question of privilege raised in the Council regarding certain points raised by Pandit Thakur Das Bhargava in the House of the People at its sitting held on 30th April, 1953 with reference to a speech of the Leader of the Council regarding the certificate of the Speaker endorsed on the Indian Income-tax (Amendment) Bill, 1953.

I am further to inform the House of the People that the Council, also at the same sitting, passed the following resolution unanimously:—

'That this Council is of the opinion that the Leader of the Council be directed not to present himself in any capacity whatsoever in the House of the People when the matter sought to be raised by Pandit Thakur Das Bhargava with reference to the speech of the Leader of the Council regarding the certificate of the Speaker endorsed on the Indian Income-tax (Amendment) Bill, 1953 is under discussion in that House.'

Statement by the Chairman

- 'A mere complaint is not precluded and does not involve any breach of privilege of a member or of the Council. I am afraid that I cannot give my consent to this motion for privilege.
- There seems to be some misapprehension in regard to what happened in the Council on the 29th instant. Some members expressed a doubt whether the Bill in question was a Money Bill according to the requirements of article 110(1). A few felt that doubts could be raised even after the certificate was issued by the Speaker. At this stage the Leader of the Council referred to these doubts and suggested that it would re-assure the House if it was told categorically that the Speaker had applied his mind to this question and issued the certificate after a full and fair consideration of all aspects of the matter. When that statement, which reiterated the obvious, came to us yesterday from the House of the People, the matter was concluded. It was nobody's intention, least of all, of the Leader of the Council to cast aspersions on the integrity and impartiality of the Speaker. It is our anxiety in this Council to do our best to uphold the dignity of the Speaker and the privileges of the other House as we expect the other House to protect our interests and privileges.'

Statement by the Leader of the Council

'Sir you will of course give your ruling on the motion moved but I want to submit only this with reference to the two points which were raised by my hon. friends. First of all. I may assure my honourable friend and all others concerned that I never cast any slur upon the Speaker in what I said nor was it ever my intention to do so. I would be unworthy of the position I hold if I had said something which would sully the integrity of the Speaker or of the Chairman of the other House of Parliament.

I have sufficient responsibility to be conscious of the honour which is due to their position. Secondly, as regards the other point whether I should be permitted to go to the other House at the invitation of the Deputy Speaker, I do not propose to raise the constitutional question. I shall go there. I was present in that House and I did not hear the Deputy Speaker making a request to me but he said to me afterwards that he had made that request. If that request was made, I owe it to him as a matter of courtesy—not as a matter of constitutional obligation—that I should be there to show as an example of good behaviour."

- 2. In view of the statements referred to in the message and the further statement made by the Minister of Law, further proceedings on the matters sought to be raised by Pandit Thakur Das Bhargava were dropped.
- 3. As regards the resolution of the Council of States, further consideration was postponed.

6. The Budget (P. E. P. S. U.), 1953-54

General discussion on the Budget (P.E.P.S.U.), 1953-54, commenced. The following members took part in the debate:—

- (1) Shri Hira Singh Chinaria.
- (2) Sardar Hukam Singh.
- (3) Dr. Virendra Kumar Satyawadi.
- (4) Shri Ranjit Singh.
- (5) Shri M. S. Gurupadaswamy.
- (6) Shri Ghamandi Lal Bansal.
- (7) Shri Ram Pratap Garg.
- (8) Shri Biren Dutt.
- (9) Shri Amarnath Vidyalankar.
- (10) Shri Ajit Singh.
- (11) Shri Narayan Sadoba Kajrolkar.
- (12) Prof. Diwan Chand Sharma.
- (13) Shri Bahadur Singh.
- (14) Lala Achint Ram.
- (15) Shri P. T. Punnoose.

The discussion was not concluded.

(The House adjourned till 8-15 A.M. on Saturday, the 2nd May, 1953.)

M. N. KAUL.

Secretary.

PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

May 2, 1953

No. 164

1. The Budget (P.E.P.S.U.), 1953-54—General Discussion.

The Minister of Finance replied to the general discussion on the Budget (P.E.P.S.U.), 1953-54.

2. Presentation of petition on Bill.

Shri Rayasam Seshagiri Rao presented a petition signed by a petitioner regarding the Air Corporations Bill, 1953.

3. Statement by Minister of Railways and Transport.

The Minister of Railways and Transport made a statement regarding the accident to the Nainital Express.

4. The Budget (P.E.P.S.U.), 1953-54-Demands for Grants.

The following Demands for Grants (P.E.P.S.U.), in respect of the heads shown against them were voted in full:—

Number of Demand	Name of Demand									Amount of Demand (PaE.P.S.U.)
·										
										Rs.
1	Land Revenue									28,33,800
2	State Excise Duties									12,48,900
3	Stamps					•				42,300
4	Forest									9,40,500
5	Registration .									15,000
6	Charges on account	of M	otor	Veh	icles .	Acts				57,500
7	Other Taxes and D	uties								2,62,400
8	Irrigation .									29,05,300
9	Ministers and Advis	er								1,53,100
10	State Legislative Ass	sembly	y					٠.		2,20,900
11	Elections for Legisla	tures								1,68,600
									-	(P.T.C

	Chief Minister's and Adviser's Secretariat	Rs. 46,800
12	Home Department	3,45,600
13	Finance Department	2,21,000
14	Revenue Department	.1,66,700
15 16	Education and Health Department	60,400
17	Development Department	63,500
18	Industries, Supplies and Labour Department	79,000
19	Rehabilitation Department	1,10,000
20	Law and Local Self Government Department	1,31,100
20	Commissioner	45,200
22	District Administration	12,08,500
23	Civil Supplies Directorate ·	4,71,500
24	Administration of Justice	9,13,500
25	Jails and Judicial Lock-ups	7,55,000
26	Police	58,13,800
27	Education	63,44,300
28	Medical	23,89,700
29	Public Health	8,51,300
30	Agriculture	24,69,400
31	Veterinary	4,41,700
32	Co-operation	3,71,700
33	Industries and Supplies	9,57,000
34	Miscellaneous Departments	4,91,300
35	Punjabi Department	1,94,300
36	Civil Works	95,68,500
37	Electricity Schemes-Working Expenses	21,15,800
39 38	Privy Purses and Allowances of Indian Rulers	4,43,500
عها عها	Superannuation Allowances and Pensions	10,32,500
414	Stationery and Printing	8,04,200
42-41	Miscellaneous	7,44,900
43 48	Expenditure on Displaced Persons	9,74,100
44 48	Miscellaneous Adjustments between Central and State Govvernments.	2,700
4(4	Community Development Projects	8,58,300
44	Construction of Irrigation, Navigation, Embankment and Drainage Works	36,90,700
47 46	Capital Outlay on Schemes of Agricultural Improvements and Research	44,00,000
48 4	Capital Outlay on Multi-purpose River Schemes—Bhakra Nanbal Project	1,10,67,600
43 48	Capital Outlay on Schemes of State Trading	1,42,87,700
\$7 49	Advances Bearing Interest	64,06,300

Thirty-one cut motions, of which six were moved on Demand No. 1, one each on Demands Nos. 2 and 9, four on Demand No. 11, two on Demand No. 13, one each on Demands Nos. 22 and 25, two

each on Demands Nos. 26 and 27, one on Demand No. 28, three on Demand No. 34, two on Demand No. 36, three on Demand No. 39, and one each on Demands Nos. 42 and 48, were negatived by the House.

5. Appropriation Bill—Government Bill introduced.

The Patiala and East Punjab States Union Appropriation (No. 2) Bill, 1953.

6. Appropriation Bill-Government Bill passed.

The Patiala and East Punjab States Union Appropriation (No. 2) Bill, 1953.

7. Government Bill under consideration.

The Tea Bill, 1952 (as reported by Select Committee).

(The House adjourned till 8-15 A.M. on Monday, the 4th May, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 4, 1953

No. 165

1. Starred Questions

Thirty-seven starred questions (Nos. 1794-1830) were put down on the order paper. Original notices of starred questions Nos. 1798. 1827 and 1828 were received in Hindi.

Twenty-five starred questions (Nos. 1796-1801, 1803-1805, 1807-1812, 1815-1818, 1820-1825) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 1794, 1795, 1802, 1806, 1813, 1814, 1819), of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Fourteen unstarred questions (Nos. 1319-1332) were put down on the order paper. Original notice of unstarred question No. 1327 was received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Short Notice Question

One short notice question regarding All-India Industrial Tribunal (Bank Disputes) Award, addressed to the Minister of Labour, was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table

Shri N. V. Gadgil laid on the Table a copy of the summary of the evidence tendered before the Select Committee on the Industries (Development and Regulation) Amendment Bill, 1953, on the 27th April, 1953.

5. Government Bill under consideration

The Industries (Development and Regulation) Amendment Bill, 1953.

6. Messages from the Council of States

Secretary reported the following messages from the Council of States:—

- (i) that the Council had no recommendations to make to the House of the People in regard to the Indian Income-tax (Amendment) Bill, 1952, which was passed by the House at its sitting held on the 25th April, 1953; and
- (ii) that the Council, at its sitting held on the 1st May, 1953, had agreed without any amendment to the Indian Merchant Shipping (Amendment) Bill, 1952.

(The House adjourned till 8-15 A.M. on Tuesday, the 5th May, 1953.)

Corrigenda

In Parliamentary Bulletin—Part I, dated the 2nd May, 1953, in para. 4 under the heading "The Budget (P.E.P.S.U.), 1953-54—Demands for Grants"—

- (1) under column 1—
 - (i) for "13" against the head "Civil Supplies Directorate", read "23"; and
 - (ii) for "38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48 and 49", read "39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49 and 50" respectively; and
- (2) under column 2, against the re-numbered Demand No. 48, for the existing entry, read "Capital Outlay on Multi-purpose River Schemes—Bhakra Nangal Project".

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 5, 1953

No. 166

1. Starred Questions

Thirty-six starred questions (Nos. 1831 to 1862 and 1864 to 1867) were put down on the order paper. Starred question No. 1863 was transferred to the list of questions for the 14th May, 1953. The original notices of starred questions Nos. 1838, 1842, 1845 and 1865 were received in Hindi.

Twenty-seven starred questions (Nos. 1831 to 1834, 1836 to 1843, 1845 to 1851, 1854, 1855, 1858, 1859, 1861, 1862, 1864 and 1865) were orally answered and supplementary questions were asked on twenty-five of them. Replies to the remaining questions (including starred questions Nos. 1835, 1844, 1852, 1853, 1856, 1857 and 1860 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Fourteen unstarred questions (Nos. 1333 to 1346) were put down on the order paper. The original notice of unstarred question No. 1342 was received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Short Notice Question

One short notice question regarding the derailment of Allahabad-Gorakhpur passenger train addressed to the Minister of Railways was asked. It was answered by the Deputy Minister of Railways. Supplementary questions were also asked and answered thereon.

4. Government Bill passed

The Industries (Development and Regulation) Amendment Bill, 1953 (as amended).

5. Government Bill under consideration

The Tea Bill, 1952 (as reported by Select Committee).

(The House adjourned till 8-15 A.M. on Wednesday, the 6th May, 1953.)

M. N. KAUL,

Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 6, 1953

No. 167

C_{1.} Starred Questions

Forty-four starred questions (Nos. 1868 to 1911) were put down on the order paper. The original notices of starred questions Nos. 1887, 1907 and 1911 were received in Hindi.

Twenty-eight starred questions (Nos. 1868 to 1871, 1873 to 1878, 1881, 1882, 1886 to 1889, 1891 to 1894, 1897 to 1901, 1903, 1905 and 1906) were orally answered and supplementary questions were asked on twenty-five of them. Replies to the remaining questions (including starred questions Nos. 1872, 1879, 1880, 1883 to 1885, 1890, 1895, 1896, 1902 and 1904 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Thirty-one unstarred questions (Nos. 1347 to 1377) were put down on the order paper. The original notices of unstarred questions Nos. 1371 and 1375 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

A. Obituary reference

The Deputy Speaker made a reference to the passing away of Shri R. K. Shanmukham Chetty who was the President of the late Central Legislative Assembly.

4. Leave of absence

Shri Tekur Subrahmanyam was granted leave of absence from all the meetings of the House till the end of the current session.

5. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 5th May, 1953, had agreed without any amendment to the Salaries and Allowances of Officers of Parliament Bill, 1953.

6. Statement by Prime Minister

The Prime Minister made a statement regarding the points raised in the House with reference to the speech of the Minister of Law regarding the certificate of the Speaker on the Indian Income-tax (Amendment) Bill, 1953.

The Minister of Law also made a statement associating himself with that of the Prime Minister.

7. Government Bill under consideration

The Air Corporation Bill, 1953 (as reported by Select Committee).

8. Half-an-hour discussion on matter arising out of answers to questions

Shri P. T. Punnoose raised a half-an-hour discussion on points arising out of the answers given to starred question No. 1184 on the 6th April, 1953 regarding Coir Industry.

(The House adjourned till 8-15 A.M. on Thursday, the 7th May, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 7, 1953

No. 168

1. Starred Questions

Twenty-nine starred questions (Nos. 1912—1940) were put down on the order paper. Starred questions Nos. 1941 and 1942 were deleted from the list, having been transferred to the 13th May 1953. Original notice of starred question No. 1938 was received in Hindi.

Twenty-eight starred questions (Nos. 1912 and 1914—1940) were orally answered and supplementary questions were put on twenty-five of them. Reply to starred question No. 1913, of which the questioner was absent, was laid on the Table of the House.

2. Unstarred Questions

Nine unstarred questions (Nos. 1378—1386) were put down on the order paper. Replies to unstarred questions were laid on the Table of the House.

3. Short Notice Question

One short notice question regarding grounding of Viking Aircraft, addressed to the Minister of Communications, was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. No-confidence motion against Minister

In view of the statements made in the House on the 6th May, 1953, by the Prime Minister and the Minister of Law, Dr. N. B. Khare withdrew the notice of no-confidence motion against the Minister of Law.

5. Presentation of Report of Committee on Petitions

Pandit Thakur Das Bhargava presented the report of the Committee on Petitions on the Air Corporations Bill, 1953.

6. Government Bill under consideration

The Air Corporations Bill, 1953 (as reported by Select Committee).

7. Half-an-hour discussion on matter arising out of answers to questions

Shri Hirendra Nath Mukerjee raised a half-an-hour discussion on points arising out of the answers given on the 14th April, 1953, to a Short Notice Question regarding restrictions on trade with China.

(The House adjourned till 8-15 A.M. on Friday, the 8th May, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 8, 1953

No. 169

1. Starred Questions

Fifty-five starred questions (Nos. 1943 to 1964 and 1966 to 1998), were put down on the order paper. Starred question No. 1965 was withdrawn by the member. The original notice of starred question No. 1981 was received in Hindi.

Twenty-seven starred questions (Nos. 1943 to 1945, 1948 to 1950, 1952 to 1964, 1966 to 1969 and 1971 to 1974) were orally answered and supplementary questions were asked on twenty-four of them. Answers to the remaining questions (including starred questions Nos. 1946, 1947, 1951 and 1970 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Thirteen unstarred questions (Nos. 1387 to 1399) were put down on the order paper. Unstarred question No. 1400 was transferred to the list of questions for the 15th May, 1953. Answers to the unstarred questions were laid on the Table of the House.

3. Papers laid on the Table

The following papers were laid on the Table of the House:-

- A copy of each of the following papers, under sub-section
 of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report of the Tariff Commission on the conversion charges for Bars and Rods and the fair retention price of electric furnace billets produced by the Registered Re-Rollers;
 - (ii) Ministry of Commerce and Industry Resolution No. 3-T(2)/51, dated the 22nd April, 1953; and

- (iii) Statement explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid on the Table within the prescribed period.
- (2) A copy of the evidence tendered before the Select Committee on the Estate Duty Bill on the 5th February, 1953.
- (3) A copy of each of the following papers, under sub-section
 (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report of the Tariff Commission on the Flax Goods Industry (1953); and
 - (ii) Ministry of Commerce and Industry Resolution No. 36(1)-T.B./53, dated the 7th May, 1953.

4. Government Bill passed

The Air Corporations Bill, 1953 (as amended).

5. Messages from the Council of States

Secretary reported the following messages from the Council of States:—

- (i) that the Council at its sitting held on the 7th May, 1953 had agreed without any amendment to the Comptroller and Auditor-General (Conditions of Service) Bill, 1953; and
- (ii) that the Council had no recommendations to make to the House of the People in regard to the Patiala and East Punjab States Union Appropriation (No. 2) Bill, 1953, which was passed by the House at its sitting held on the 2nd May, 1953.

6. Government Bill under consideration

The Tea Bill, 1952 (as reported by Select Committee).

(The House adjourned till 8-15 a.m. on Saturday, the 9th May, 1953.)

M. N. KAUL, Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 9, 1953

No. 170

1. Obituary reference

The Deputy Speaker made a reference to the passing away of Shri Pannalal R. Kaushik who was a sitting member of the House.

2. Government Bill passed

The Tea Bill, 1952 (as amended).

3. Government Bill under consideration

The Vindhya Pradesh Legislative Assembly (Prevention of Disqualification) Bill, 1953.

(The House adjourned till 8-15 A.M. on Monday, the 11th May, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 11, 1953

No. 171

1. Starred Questions

Thirty-six starred questions (Nos. 1999 to 2028 and 2030 to 2035) were put down on the order paper. Starred question No. 2029 was deleted. The original notices of starred questions Nos. 2014, 2019 2020 and 2032 to 2034 were received in Hindi.

Twenty-nine starred questions (Nos. 2000 to 2008, 2010 to 2017, 2019 to 2028, 2030 and 2031) were orally answered and supplementary questions were put on twenty-two of them. Replies to the remaining questions (including starred questions Nos. 1999, 2009 and 2018 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Nine unstarred questions (Nos. 1401 to 1409) were put down on the order paper. Replies to the unstarred questions were laid on the Table of the House

3. Short Notice Question

Reply to a short notice question regarding the closing down of Jamaidatla Colliery, Chhindwara, addressed to the Minister of Labour, was laid on the Table of the House as the questioner was absent.

4. Papers laid on the Table

The following papers were laid on the Table of the House:-

(i) The following statements showing the action taken by the Government on various assurances, promises and under-

takings given during the various sessions shown against each:—

(1)	Consolidated Statement		٠.	Third Ses			: Hou	ıse:
` ′					People.		_	
(2)	Supplementary Statemen	t No.	I	Second	Session,	1952	of t	he

(2) Supplementary Statement No. I Second Session, 1952 of the House of the People.

(3) Supplementary Statement No. II First Session, 1952 of the House of the People.

(4) Supplementary Statement No. III . Fifth Session of Provisional Parliament, 1952.

(5) Supplementary Statement No. VII . Fourth Session of Provisional Parliament, 1951.

(6) Supplementary Statement No. V

Third Session (Second Part) of Provisional Parliament, 1951.

(7) Supplementary Statement No. IV

Third Session (First Part) of

(7) Supplementary Statement No. IV . Third Session (First Part) of Provisional Parliament, 1950.

(8) Supplementary Statement No. VII . First Session of Provisional Parliament, 1950.

(9) Supplementary Statement No. VI . November/December Session, 1949 of the Constituent Assembly of India (Legislative).

- (ii) A copy of each of the following papers, under section 36 of the Employees' State Insurance Act, 1948:—
 - (i) Annual Report and Audited Accounts of the Employees'
 State Insurance Corporation for 1951-52; and
 - (ii) Revised Budget Estimates for 1952-53 and Budget Estimates for 1953-54 of the Employees' State Insurance Corporation.

5. Motions for elections to committees and programme of elections thereto.

Motions for election of twenty-five members to the Estimates Committee and fifteen members to the Public Accounts Committee were moved and adopted.

The Deputy Speaker announced the following programme of dates for receiving nominations, withdrawal of candidatures and for holding elections, if necessary, to these Committees:—

		Date and time for nominations	Date and time for withdrawal	Date and time for elections
(I) (2)	The Estimates Committee, The Public Accounts Committee,	12-5-53 (up to 12 NOON)	13-5-53 (upto 12 NOON)	15-5-53 (from 8-30 A. M. to 11 A. M.)

6. Government Bill under consideration

The Vindhya Pradesh Legislative Assembly (Prevention of Disqualification) Bill, 1953.

(The House adjourned till 8-15 A.M. on Tuesday, the 12th May, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 12, 1953

No. 172

1. Starred Questions

Forty-four Starred questions (Nos. 2036—2052, 2054—2063, 2065—2069, 2071—2073 and 2075—2083) were put down on the order paper. Original notices of starred questions Nos. 2055, 2065, and 2071 were received in Hindi. Starred questions Nos. 2053, 2064, 2070 and 2074 were deleted from the list, having been transferred to 13th May, 1953, 14th May, 1953, 13th May, 1953 and 14th May, 1953 respectively.

Twenty-three starred questions (Nos. 2036, 2037, 2039—2042, 2044—2047, 2049—2052, 2054—2062) were orally answered and supplementary questions were put on twenty of them. Replies to the remaining questions (including starred questions Nos. 2038, 2043. 2048, of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Four unstarred questions (Nos. 1410—1413) were put down on the order paper. Replies to the unstarred questions were laid on the Table of the House.

3. Papers laid on the Table

The following papers were laid on the Table of the House:-

- (1) A copy of each of the following papers under Article 151(1) of the Constitution:—
 - (i) Appropriation Accounts of the Defence Services for the year 1950-51;

- (ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1950-51 and the Audit Report thereon; and
- (iii) Audit Report, Defence Services, 1952.
- (2) A copy of the Report of a Survey on Public Administration in India by Shri Paul H. Appleby.

4. Motion regarding association of Members of the Council of States with Public Accounts Committee

The Prime Minister moved the following motion:-

"That this House recommends to the Council of States that they do agree to nominate seven members from the Council to associate with the Public Accounts Committee of this House for the year 1953-54 and to communicate to this House the names of the members so nominated by the Council."

Further discussion of the motion was adjourned till Wednesday, the 13th May, 1953.

5. Intimation regarding detention of Member of Parliament

The Deputy Speaker informed the House that he had received a telegram from the Chief Secretary, Jammu and Kashmir Government, intimating that Dr. Syama Prasad Mookerjee had been detained under the Jammu and Kashmir Public Security Act.

6. Government Bill under consideration

The Vindhya Pradesh Legislative Assembly (Prevention of Disqualification) Bill, 1953.

(The House adjourned till 8-15 A.M. on Wednesday, the 13th May, 1953.)

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 13, 1953

No. 173

1. Starred Questions

Fifty-one starred questions (Nos. 2084 to 2126 and 2128 to 2135) were down on the order paper. Starred question No. 2127 was transferred to the list of questions for the 14th May, 1953. The original notices of starred questions Nos. 2103 and 2120 were received in Hindi.

Twenty-three starred questions (Nos. 2084, 2085, 2087, 2089, 2092, 2093, 2095, 2096, 2099, 2103 to 2106, 2110 to 2114, 2116 to 2118, 2120 and 2121) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including starred questions Nos. 2086, 2088, 2090, 2091, 2094, 2097, 2098, 2100 to 2102, 2107 to 2109, 2115 and 2119 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Fifty-nine unstarred questions (Nos. 1414 to 1460 and 1460-A to 1460-L) were put down on the paper. The original notices of unstarred questions Nos. 1414, 1422, 1432, 1450, 1460 and 1460-A were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Adjournment Motion

In view of the statement made by the Minister of Home Affairs that facts will be placed before the House if a Short Notice Question is tabled, the adjournment motion of which notice was received from Shri Umashanker Muljibhai Trivedi regarding the action of police in Delhi on the 12th May, 1953, was not pressed.

4. Question of privilege

In view of the telegram received from the Chief Secretary, Jammu and Kashmir Government regarding the detention of Dr. Syama Prasad Mookerjee under the Jammu and Kashmir Public Security Act and communicated to the House by the Chair on the 12th May, 1953, the Deputy Speaker observed that no further question of privilege arose and withheld his consent to the notice of a question of privilege on this subject by Shri N. C. Chatterjee.

5. Leave of absence

The absence of Shri Baddam Yella Reddi for 60 days from the 11th March to the 10th May, 1953, was condoned by the House.

6. Messages from the Council of States

Secretary reported two messages from the Council of States that the Council, at its sitting held on the 12th May, 1953, had agreed without any amendment to the following Bills, passed by the House on the 30th April and the 5th May, 1953, respectively:—

- (1) The Patiala and East Punjab State Union Legislature (Delegation of Powers) Bill, 1953.
- (2) The Industries (Development and Regulation) Amendment Bill, 1953.

7. Papers laid on the Table

The following papers were laid on the Table of the House:-

- A copy of the Ministry of Commerce and Industry Order No. S.R.O. 744, dated the 22nd April, 1953.
- (2) A copy of the half-yearly statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the period ending the 31st December, 1952.

8. Government Bill passed

The Vindhya Pradesh Legislative Assembly (Prevention of Disqualification) Bill, 1953.

9. Government Bill under consideration

The Estate Duty Bill, 1952 (as reported by Select Committee).

10. Half-an-hour discussion on matter arising out of answers to questions

In the absence of Shrimati Renu Chakravartty, Shri K. Ananda Nambiar raised a half-an-hour discussion on points arising out of the answers given to starred question No. 1206 on the 7th April, 1953 regarding Officials of Trade Unions.

11. Motion regarding Association of Members of the Council of States with Public Accounts Committee

Discussion of the following motion moved by the Prime Minister on the 12th May, 1953, was resumed:—

"That this House recommends to the Council of States that they do agree to nominate seven members from the Council to associate with the Public Accounts Committee of this House for the year 1953-54 and to communicate to this House the names of the Members so nominated by the Council."

Further discussion was postponed till the next session.

(The House adjourned till 8-15 A.M. on Thursday, the 14th May, 1953.)

HOUSE OF THE PROPER

PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

May 14, 1953

No. 174

1. Starred Questions

Fifty-two starred questions (Nos. 2136 to 2168 and 2170 to 2188) were put down on the order paper. Starred question No. 2169 was transferred to the list of questions for the 13th May, 1953. The original notices of starred questions Nos. 2138, 2141, 2165 and 2172 were received in Hindi.

Thirty-five starred questions (Nos. 2136, 2138, 2139, 2142 to 2149, 2151 to 2153, 2156 to 2158, 2160 to 2162, 2164 to 2167, 2170 to 2175, 2179, 2183, 2184, 2186 and 2187) were orally answered and supplementary questions were asked on thirty of them. Replies to starred questions Nos. 2137, 2140, 2141, 2150, 2154, 2155, 2159, 2163, 2168, 2176 to 2178, 2180 to 2182 and 2185 of which the questioners were absent and starred question No. 2188 which was not reached for oral answer were laid on the Table of the House.

2. Unstarred Questions

Thirty-seven unstarred questions (Nos. 1461 to 1494 and 1494-A to 1494-C) were put down on the order paper. The original notices of unstarred questions Nos. 1464, 1488 and 1490 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Short Notice Questions

Two short notice questions regarding (i) Projects under Five Year Plan in Madras State and (ii) Accident to Air India Dakota at New Delhi, addressed to the Ministers of Finance and Communications respectively, were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 13th May, 1953, had passed the Delhi Road Transport Authority (Amendment) Bill, 1953.

5. Bill passed by the Council—Laid on the Table

Secretary laid on the Table the Delhi Road Transport Authority (Amendment) Bill, 1953, as passed by the Council of States.

6. Papers laid on the Table

The following papers were laid on the Table of the House:-

- (1) A copy of the Ministry of Labour Notification No. M-45(7)/52, dated the 5th May, 1953, containing the Report of the Court of Enquiry appointed to investigate the causes of the accidents in the Champion Reef Gold Mines on the 19th April and 30th June, 1952 and in the Ooregaum Gold Mine on the 19th August, 1952, in pursuance of the undertaking given on the 4th August, 1952.
- (2) Copies of fortnightly statements showing the extent of scarcity conditions prevailing in various parts of the country and the measures taken to relieve distress, in pursuance of the undertaking given in reply to supplementaries to Starred Question No. 138, asked on the 13th February, 1953.

7. Government Bill under consideration

The Estate Duty Bill, 1952 (as reported by Select Committee).

8. Discussion regarding Bidi Industry

Shri Chaturbhuj V. Jasani raised a discussion on certain points regarding Bidi Industry in India.

(The House adjourned till 8-15 a.m. on Friday, the 15th May, 1953.)

PARLIAMENTARY BULLETIN-PART 1

[Brief record of Proceedings]

May 15, 1953

No. 175

1. Starred Questions

Fifty-three Starred Questions (Nos. 2189 to 2220, 2220-A and 2221 to 2240) were put down on the order paper. The original notices of starred questions Nos. 2213 and 2232 were received in Hindi.

Twenty-three starred questions (Nos. 2189 to 2198, 2200 to 2208 and 2210 to 2213) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 2199 and 2209 of which the questioners were absent) were laid on the Table of the House.

2. Unstarred Questions

Twenty-seven unstarred questions (Nos. 1495 to 1520 and 1522) were put down on the order paper. Unstarred question No. 1521 was transferred to the list of questions for the 13th May, 1953. The original notices of unstarred questions Nos. 1499, 1500, 1512, 1513, 1515 and 1520 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

3. Short Notice Questions

Two short notice questions regarding (i) Lathi charge by Police in Delhi and (ii) rise in prices of rice in West Bengal, addressed to the Ministers of Home Affairs and Food and Agriculture respectively, were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

In view of the statement made by the Prime Minister, the Deputy Speaker withheld his consent to the moving of an adjournment

motion given notice of by Shri M. S. Gurupadaswamy regarding the strike ballot taken by the employees of Ordnance Depots in Kanpur, Jabalpur, Pulgaon, Panagar and Chheoki.

5. Leave of Absence

Dr. Ch. V. Rama Rao was granted leave of absence from all the meetings of the House with effect from the 2nd April, 1953 till the end of the current session.

6. Statement by Prime Minister

The Prime Minister made a statement on foreign affairs.

7. Presentation of Report of Public Accounts Committee

Shri T. N. Singh presented the Seventh Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1949-50 and unfinished Accounts (Civil), 1948-49.

8. Papers Laid on the Table

The following papers were laid on the Table of the House:-.

- (1) A copy of the Ministry of Finance Notification No. 5/53, dated the 30th March, 1953 making certain amendments to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of Section 43 of the Industrial Finance Corporation Act. 1948.
- Government on the reports of the teams of Officials which visited the scarcity affected areas of West Bengal, Mysore, Hyderabad, Bombay and Madras, in pursuance of the undertakings given in replies to Starred questions Nos. 401 and 1718, asked on the 2nd March and 29th April, 1953, respectively.
 - (3) A copy of each of the following papers:-
 - (i) Five Year Plan—Progress Report for 1951-52 and 1952-53; and
 - (ii) Report of the Community Projects Administration for 1952-53.
 - (4) A copy of the statement containing information promised in reply to unstarred question No. 686, asked on the 24th March, 1953 regarding voluntary surrender of salaries.

- (5) The following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—
- (i) Supplementary Statement ... Third Session, 1953 of the No. I. House of the People.
- (ii) Supplementary Statement ... Second Session, 1952 of the No. II. House of the People.
- (iii) Supplementary Statement ... First Session, 1952 of the No. III. House of the People.
- (iv) Supplementary Statement ... Third Session (Second No. VI.

 Part) of Provisional Parliament, 1951.
 - (6) A copy of each of the following notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) Central Excises Notification No. 9, dated the 7th March, 1953.
 - (ii) Central Excises Notification No. 11, dated the 15th April, 1953.
 - (iii) Central Excises Notification No. 13, dated the 8th April, 1953.
 - (iv) Central Excises Notification No. 14, dated the 15th April, 1953.
 - (7) A copy of the statement correcting the reply given to supplementary to Starred Question No. 1266, asked on the 27th June, 1952.

9. Government Bill under consideration

The Estate Duty Bill, 1952 (as reported by Select Committee).

10. Government Bill passed

The Delhi Road Transport Authority (Amendment) Bill, 1953.

11. Half-an-hour discussion on matter arising out of Answers to Questions

Shri K. M. Vallatharas raised a half-an-hour discussion on points arising out of the answers given to starred question No. 1362 on the 16th April, 1953 regarding famine and drought conditions in Madras State.

12. Messages from the Council of States

Secretary reported two messages from the Council of States that the Council, at its sittings held on the 14th May and the 15th May, 1953, had agreed without any amendment to the following Bills, passed by the House on the 8th May and the 9th May 1953, respectively:—

- (1) The Air Corporations Bill, 1953.
- (2) The Tea Bill, 1952.

(The House adjourned sine die at 1-09 P.M.)

M. N. KAUL,

Secretary.